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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA

INTERLOCUTORY APPLICATION NO. 42 OF 2026/EZ

IN

O.A. NO. 14 OF 2025/EZ

IN THE MATTER OF:

AN INTERLOCUTORY APPLICATION (IA) FOR RECALLING /  
MODIFICATION OF ORDER DATED 12.03.2026

-AND-

IN THE MATTER OF:

TALAB BACHAO ABHIYAN (TBA) & ANR.

...APPLICANTS

-VERSUS-

GOVERNMENT OF BIHAR & ORS.

...RESPONDENTS

-AND-

DISTRICT MAGISTRATE, DARBHANGA.

...APPLICANT IN INTERLOCUTORY APPLICATION

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ATTESTED

UMA KANT SINGH  
Notary Public, Darbhanga

X

4.	Copy of the Order dated 28.01.2026 of this Hon'ble Tribunal taking the Counter Affidavit on record	R/1	17 - 18
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Date: 1<sup>st</sup> April, 2026.

Place: Darbhanga, Bihar.



Filed by:  
Surenndrakumar  
Advocate

Surendra Kumar,  
Advocate,

M: 9433361866

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X

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA**

**INTERLOCUTORY APPLICATION NO. \_\_\_\_\_ OF 2026/EZ**

**IN**

**O.A. NO. 14 OF 2025/EZ**

**IN THE MATTER OF:**

**AN INTERLOCUTORY APPLICATION (IA) FOR RECALLING /  
MODIFICATION OF ORDER DATED 12.03.2026**

**-AND-**

**IN THE MATTER OF:**

**TALAB BACHAO ABHIYAN (TBA) & ANR.**

**...APPLICANTS**

**-VERSUS-**

**GOVERNMENT OF BIHAR & ORS.**

**...RESPONDENTS**

**-AND-**

**DISTRICT MAGISTRATE, DARBHANGA.**

**...APPLICANT IN INTERLOCUTORY APPLICATION**



**SYNOPSIS**

That the Original Application No. 14/2025/EZ is pending before this Hon'ble Tribunal and the District Magistrate, Darbhanga, Bihar, has been arrayed as Respondent No. 2, in the aforesaid proceedings. That by the impugned Order dated 12.03.2026, this Hon'ble Tribunal has been pleased to direct the personal appearance of the District Magistrate, Darbhanga, Bihar before the Tribunal on the next date of hearing, for explaining the reasons for non-compliance and for assisting the Tribunal in ensuring proper compliance with its orders. The said direction was



**ATTESTED**

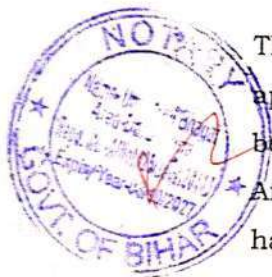
**UMA KANT BHAGAT  
Notary Public, Darbhanga**

1.4.26

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issued primarily on the ground that the Report of the Joint Committee had not been submitted and that the inspection report had not been filed by the concerned respondents.

That the Order dated 28.01.2026 passed by this Hon'ble Tribunal in the very same proceedings would show that a Counter Affidavit dated 27.01.2026 filed by Respondent No. 2. That the Counter Affidavit dated 27.01.2026, duly filed by Respondent No. 2 before this Hon'ble Tribunal, contained the Inspection Report as its Annexure. Accordingly, the Inspection Report stood placed before this Hon'ble Tribunal well before the impugned Order dated 12.03.2026 was passed. There was thus no non-compliance by Respondent No. 2 insofar as the requirement of filing the inspection report is concerned.



That it is respectfully submitted that the impugned direction for personal appearance of the District Magistrate, Darbhanga, Bihar appears to have been issued without taking into account the fact that the Counter Affidavit dated 27.01.2026 — which included the Inspection Report — had already been filed by Respondent No. 2 and taken on record by Order dated 28.01.2026. The said bona-fide error or mistake has resulted in an unwarranted direction which, if permitted to stand, would cause grave inconvenience and prejudice to the District Magistrate, Darbhanga.

Hence, this Interlocutory Application has been filed for recalling/modification of the Order dated 12-03-2026 passed by the Hon'ble Tribunal.



X

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA

INTERLOCUTORY APPLICATION NO. \_\_\_\_\_ OF 2026/EZ

IN

O.A. NO. 14 OF 2025/EZ

IN THE MATTER OF:

AN INTERLOCUTORY APPLICATION (IA) FOR RECALLING /  
MODIFICATION OF ORDER DATED 12.03.2026

-AND-

IN THE MATTER OF:

TALAB BACHAO ABHIYAN (TBA) & ANR.

...APPLICANTS

-VERSUS-

GOVERNMENT OF BIHAR & ORS.

...RESPONDENTS

-AND-

DISTRICT MAGISTRATE, DARBHANGA.

...APPLICANT IN INTERLOCUTORY APPLICATION



LIST OF DATES

Date	Events
Sometime in 2025	The Original Application 14 of 2025 EZ was registered.
27.01.2026	The Respondent no. 2 / Applicant herein filed the Counter Affidavit along with Inspection Report.
28.01.2026	Order of the Hon'ble Court recording the Counter Affidavit dated 27-01-2026 is taken on record.



ATTESTED

UMA KANT  
Notary Public, Darbhanga



X

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA

INTERLOCUTORY APPLICATION NO. \_\_\_\_\_ OF 2026/EZ

IN

O.A. NO. 14 OF 2025/EZ

IN THE MATTER OF:

AN INTERLOCUTORY APPLICATION (IA) FOR RECALLING /  
MODIFICATION OF ORDER DATED 12.03.2026

-AND-

IN THE MATTER OF:

TALAB BACHAO ABHIYAN (TBA) & ANR.

...APPLICANTS

-VERSUS-

GOVERNMENT OF BIHAR & ORS.

...RESPONDENTS

-AND-

DISTRICT MAGISTRATE, DARBHANGA.

...APPLICANT IN INTERLOCUTORY APPLICATION

MEMORANDUM OF PARTIES

IN THE MATTER OF:

1. TALAB BACHAO ABHIYAN (TBA), Through its Convenor Narayan Jee Choudhary C/o Maithili Sahitya Praishad, Professor Colony, Dighi West, Near Primary School Darbhanga-846004
2. Md. Taseem Nawab S/o Nawab Ali, age about 74 years R/o Ward No. 31, Jamalpura Bhigo, Near Masjid, Post- lalbag, Darbhanga, Bihar 846004



ATTESTED  
1.4.26  
MAKANT DHASAT  
Notary Public, Darbhanga

X

...Applicants

-VERSUS-

1. Government of Bihar, Through its Chief Secretary, Main Secretariat, 4, Deshratna Marg, Patna Bihar-800015 [cs-bihar@nic.in](mailto:cs-bihar@nic.in);
2. Environment, Forest and Climate Change Department Govt. of Bihar, Patna, Through its Secretary J4G8+GWG, Van Vibhag Rd, Nehru Nagar, Patliputra Colony, Patna-800013 [efd-bih@nic.in](mailto:efd-bih@nic.in)
3. Urban Development and Housing Department, Government of Bihar, Patna, Through Secretary, 1st Floor, Vikas Bhawan, New Secretariat, Patna-800015 [urbansec-bih@nic.in](mailto:urbansec-bih@nic.in)
4. Darbhanga Municipal Corporation, Through Municipal Commissioner Darbhanga Municipal Corporation Office, Mirzapur, Lal Bagh, Darbhanga, Bihar-846004, Email: [darbhanga.ulb@gmail.com](mailto:darbhanga.ulb@gmail.com)
5. Ministry of Environment, Forest and Climate Change, Government of India Through Director Wet Land Division Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 [mefcc@gov.in](mailto:mefcc@gov.in)
6. Bihar State Pollution Control Board Through its Member Secretary Parivesh Bhawan, Patna Mall Rod, Patliputra Industrial Area, Digha, Patna, Bihar-800010 Email: [msbspb-bih@gov.in](mailto:msbspb-bih@gov.in); [bspb@yahoo.com](mailto:bspb@yahoo.com);
7. State Environment Impact Assessment Authority, Bihar, Through Secretary, 2nd Floor, Beltron, Baldev Bhawan Road, Shastri Nagar, Patna, Bihar-80023 [seiaa.ms.br@gmail.com](mailto:seiaa.ms.br@gmail.com);



ATTESTED

UMA KANT BHAGAT  
Notary Public, Darbhanga

X

8. Bihar State Wetland Authority, Through its Secretary, Shaheed Peer Ali Khan Marg, Aranya Bhawan, Patna, Bihar, PIN-800014.
9. Director General of Police Patna, Bihar Sardar Patel Bhavan, Bailey Road, Patna Bihar-800001 Email-dgp-bih@nic.in;
10. Inspector General, Mithila Range Laherisarai, Darbhanga Bihar-846001 Email Id: commissionerdbg@gmail.com
11. Senior Superintendent of Police Darbhanga Laherisarai, Darbhanga Bihar-846001 Email Id: sp-darbhanga-bih@nic.in
12. Station House officer Laherisarai Police Station Laherisarai, Darbhanga Bihar-846001 Email Id: laheriyasaraidbg-bih@gov.in  
...Respondent No. 12



-AND-

13. District Magistrate, Darbhanga District, Collectorate, Darbhanga, Bihar-846001 Email: dm-darbhanga.bih@nic.in;

...APPLICANT IN INTERLOCUTORY APPLICATION



ATTESTED

JUNA KANT BHARAT  
Notary Public, Darbhanga

✕

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA

INTERLOCUTORY APPLICATION NO. \_\_\_\_\_ OF 2026/EZ

IN

O.A. NO. 14 OF 2025/EZ

IN THE MATTER OF:

AN INTERLOCUTORY APPLICATION (IA) FOR RECALLING /  
MODIFICATION OF ORDER DATED 12.03.2026

-AND-

IN THE MATTER OF:

TALAB BACHAO ABHIYAN (TBA) & ANR.

...APPLICANTS

-VERSUS-

GOVERNMENT OF BIHAR & ORS.

...RESPONDENTS

-AND-

DISTRICT MAGISTRATE, DARBHANGA.

...APPLICANT IN INTERLOCUTORY APPLICATION

The Humble Petition/Application on  
behalf of Respondent No. 2 most  
respectfully

**SHEWETH:**

1. That the above-captioned Original Application No. 14/2025/EZ is pending before this Hon'ble Tribunal and the District Magistrate, Darbhanga, Bihar, has been arrayed as Respondent No. 2, in the aforesaid proceedings.



ATTESTED

UMA KANT BHOJAT  
Notary Public, Darbhanga

X

2. That by the impugned Order dated 12.03.2026, this Hon'ble Tribunal has been pleased to direct the personal appearance of the District Magistrate, Darbhanga, Bihar before the Tribunal on the next date of hearing, for explaining the reasons for non-compliance and for assisting the Tribunal in ensuring proper compliance with its orders. The said direction was issued primarily on the ground that the Report of the Joint Committee had not been submitted and that the inspection report had not been filed by the concerned respondents.
3. That the Applicant/Respondent No. 2 most respectfully submits that the aforesaid direction for personal appearance has been issued under an impression that no inspection report was placed before the Hon'ble Tribunal.



Whereas, the Order dated 28.01.2026 passed by this Hon'ble Tribunal in the very same proceedings would show that a Counter Affidavit dated 27.01.2026 filed by Respondent No. 2, was taken on record by this Hon'ble Tribunal as stated in the Paragraph 3 of the said order, which reads as under:

"...3. Counter affidavit dated 27.01.2026 has been filed by respondent no. 2, which is taken on record..."

**Copy of the Order dated 28-01-2026, is annexed herewith and marked as Annexure R/1.**

4. That the Counter Affidavit dated 27.01.2026, duly filed by Respondent No. 2 before this Hon'ble Tribunal, contained the Inspection Report as its Annexure. Accordingly, the Inspection Report stood placed before this Hon'ble Tribunal well before the



✕

impugned Order dated 12.03.2026 was passed. There was thus no non-compliance by Respondent No. 2 insofar as the requirement of filing the inspection report is concerned.

5. That it is respectfully submitted that the impugned direction for personal appearance of the District Magistrate, Darbhanga, Bihar appears to have been issued without taking into account the fact that the Counter Affidavit dated 27.01.2026 — which included the Inspection Report — had already been filed by Respondent No. 2 and taken on record by Order dated 28.01.2026. The said bona-fide error or mistake has resulted in an unwarranted direction which, if permitted to stand, would cause grave inconvenience and prejudice to the District Magistrate, Darbhanga.
6. That the personal appearance of the District Magistrate, Darbhanga, is not warranted in the facts and circumstances of the present case, as the obligation to file the inspection report stood duly discharged by Respondent No. 2 through the Counter Affidavit dated 27.01.2026 filed before this Hon'ble Tribunal. The requirement of personal appearance was specifically directed upon non-compliance with the Tribunal's orders; since Respondent No. 2 had in fact complied with the said direction by filing the Counter Affidavit along with the Inspection Report, the premise for the impugned direction does not subsist.



**Copies of the Counter Affidavit dated 27.01.2026 filed by Respondent No. 2 along with the Inspection Report and the Order dated 12.03.2026 passed by this Hon'ble Tribunal, are annexed herewith and marked as Annexure R/2 Collectively.**

ATTESTED

UMA KANT BHAGA  
Notary Public, Darbhanga



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7. That the Applicant/Respondent No. 2 has always acted in good faith and in compliance with the directions of this Hon'ble Tribunal, and reiterates its commitment to file such further reports and documents as may be directed by this Hon'ble Tribunal.
8. In light of the above submissions and facts, the District Magistrate, Darbhanga most respectfully prays that this Hon'ble Tribunal may kindly recall the directions for personal appearance.
9. That the District Magistrate, Darbhanga, Bihar hereby assures this Hon'ble Tribunal of its complete and unwavering co-operation in ensuring future compliances with all statutory obligations and environmental norms.
10. That the present Interlocutory Application is filed bonafide, in the interest of justice, and no prejudice will be caused to any party if the reliefs sought herein are granted.



In view of the foregoing facts and circumstances, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a. Recall/modify the directions issued in the Order dated 12.03.2026 requiring the personal appearance of the District Magistrate, Darbhanga, Bihar before this Hon'ble Tribunal;



NOTARY ATTESTED

KANT KUMAR  
District Magistrate, Darbhanga

1.4.26

✕

b. Record that the Counter Affidavit dated 27.01.2026 filed by Respondent No. 2 duly included the Inspection Report as its Annexure, which was taken on record vide Order dated 28.01.2026, and that there has been no non-compliance on the part of Respondent No. 2 with respect to the filing of the Inspection Report;

c. Pass such other and further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.



And your Petitioner/Applicant, as in duty bound, shall ever pray.



ATTESTED

UMA KANT BHAGAT  
Notary/Public, Darbhanga

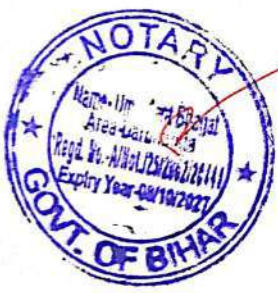
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**VERIFICATION**

I, KAUSHAL KUMAR, son of JAI PRAKASH, aged about 40 years, by occupation — Government Service, presently posted as District Magistrate, Darbhanga, Bihar, working for gain at the Office of the District Magistrate, Darbhanga, Bihar, do hereby solemnly verify that the contents of paragraphs 1 to 10 of the above Interlocutory Application are true to my knowledge and belief derived from records, documents, and the proceedings of this Hon'ble Tribunal, and nothing material has been concealed therefrom.

Verified at Darbhanga on this 1st day of April, 2026.

KAUSHAL KUMAR  
**DEPONENT**



**ATTESTED**  
UMA KANT BHAGAT  
Notary Public, Darbhanga

**AFFIDAVIT**

I, KAUSHAL KUMAR, son of JAI PRAKASH, aged about 40 years, by occupation — Government Service, presently posted as District Magistrate, Darbhanga, Bihar, working for gain at the Office of the District Magistrate, Darbhanga, Bihar, do hereby solemnly affirm and state as follows:

1. That I am Respondent No. 2 in the aforesaid proceedings and I am therefore well conversant with the facts of the case and am competent to affirm this affidavit.
2. That the statements made in paragraphs 1 to 10 of the foregoing Interlocutory Application are true to my knowledge, and those contained in paragraph nos. 3 and 6 are matters of record derived from the documents and orders of this Hon'ble Tribunal, which are believed to be true and correct, and the rest thereof are my respectful submissions before this Hon'ble Tribunal.



Prepared in my Office  
*Surendra Kumar*  
 Advocate  
 Advocate

KAUSHAL KUMAR  
 DEPONENT

Before Me

Notary Public



**ATTESTED**  
*1.4.21*  
**UMA KANT BHAGAT**  
 Notary Public, Darbhanga

Item No.09

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.14/2025/EZ

Talab Bachao Abhiyan (TBA) &amp; Anr.

Applicants

Versus

Govt. of Bihar &amp; Ors.

Respondents

Date of hearing: 28.01.2026

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE MR. ISHWAR SINGH, EXPERT MEMBER**

Applicants: Ms. Renu, Advocate for Mr. Kamlesh Kr. Mishra, Advocate for the applicant (Physically before PB).

Respondents: Mr. Surendra Kumar, Advocate for respondents no.1 to 4 and 9 to 13 (Physically in EZB).

Mr. Ghanshyam Pandey, Advocate for respondent no.5 (through VC).

Mr. D.N. Ray, Senior Advocate with Mr. Sourav Haldar, Advocate for respondent no.6 (through VC).

Ms. Amrita Pandey, Advocate for respondents no.7 (through VC).

Ms. Anamika Pandey, Advocate for respondent no.8 (through VC).

**ORDER**

1. Affidavit dated 02.01.2026 has been filed by respondent no.6, which is taken on record.

2. Additional counter affidavit dated 27.01.2026 has been filed by respondent no.5, which is taken on record.

3. Counter affidavit dated 27.01.2026 has been filed by respondent no.2, which is taken on record.

4. Responses by other respondents who have not filed their responses so far, may be filed within four weeks.

5. List on 12.03.2026 for further hearing.

Arun Kumar Tyagi, JM

Ishwar Singh, EM

January 28<sup>th</sup>, 2026  
Original Application No.14/2025/EZ  
R

**BEFORE THE LD. NATIONAL GREEN TRIBUNAL, EASTERN ZONE**  
**KOLKATA BENCH**  
**O.A. NO. 14 OF 2025/EZ**

In the matter of:

TALAB BACHAO ABHIYAN (TBA) &  
 ANR.

...APPLICANT

-Versus-

Government of Bihar & Ors.

...RESPONDENTS

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3.	Copy of the Aadhar Card		42

Date: 27/01/2026

Place: Darbhanga, Bihar.

Filed by:

*Surendra Kumar*  
*Advocate*

Surendra Kumar,  
 Advocate

E: surendra\_kr15@rediffmail.com

M: 9433361866

20



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

O. A. NO. 14/2025/EZ

In the matter of:

Talab Bachao Abhiyan (TBA) & Anr.

...Applicants

-Versus-

Govt. of Bihar & Ors.

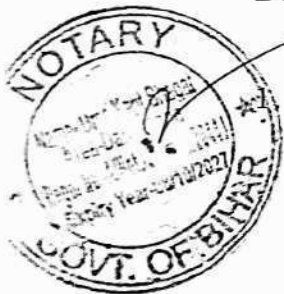
...Respondents

**COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NO. 3**  
**(DISTRICT MAGISTRATE, DARBHANGA)**

I, Kaushal Kumar, son of Sri Jai Prakash, aged about 40 years old, working for gain as District Magistrate, Darbhanga, presently posted at Darbhanga, Bihar, do hereby solemnly affirm and declare as under:

That I am the authorized deponent on behalf of Respondent No. 3 in the above-captioned matter and am well conversant with the facts and circumstances of this case and hence competent to swear this affidavit in such capacity.

2. That this comprehensive Counter Affidavit against the Original Application and Rejoinder filed by applicant has been prepared at my instance and under my instructions. In compliance with the Order dated 27.01.2025 passed by this Hon'ble Tribunal in the above-captioned matter and pursuant to subsequent directions, the District Magistrate, Darbhanga, being the Nodal Officer duly appointed by this Hon'ble Tribunal for coordination and filing of the



Joint Committee Report, respectfully submits this Counter Affidavit along with the inspection findings and relevant documents.

3. At the very outset, it is respectfully submitted that the Original application and Rejoinder filed by the Applicant contains serious allegations, unsubstantiated claims, and deliberate misrepresentation of facts against the District Administration without providing any credible evidence or material to support such allegations. The Applicant has made serious imputations against the office of the District Magistrate, Darbhanga, which are not only baseless but also malicious and intended to malign the reputation of constitutional authorities who have been discharging their duties in accordance with law.
4. It is further submitted that the Applicant has deliberately and conveniently suppressed material facts regarding the ownership and nature of the land in question. The entire case of the Applicants is built upon a fundamentally flawed and factually incorrect assumption that Mon Pokhar constitutes a public water body held under the ownership of Kaisre-e-Hind or the State Government. This representation is misleading and contrary to the revenue records available on file.
5. It is most respectfully submitted that upon verification of revenue records, it has been established that the land comprising Mon Pokhar, bearing Old Khesra No. 95, situated in Mauja Kajipura, Thana No. 404, Circle - Sadar, District - Darbhanga, is recorded as PRIVATE LAND in the names of private individuals and does not vest in Kaisre-e-Hind or the Government of Bihar. This material fact has been deliberately concealed by the Applicant in their pleadings.

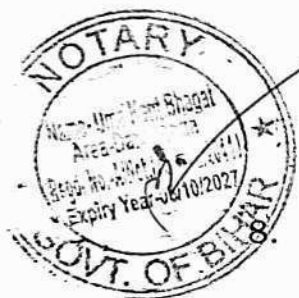


6. That in compliance with the directions issued by this Hon'ble Tribunal, a Fact Finding Committee was constituted comprising the District Magistrate, Darbhanga (or his authorized representative not below the rank of Additional District Magistrate) along with a Senior Scientist from the Bihar State Pollution Control Board. The said Committee conducted a comprehensive joint inspection on 21.06.2025 to ascertain the factual position regarding Mon Pokhar.
7. That the findings of the joint committee inspection reveal that Moin Pokhar is essentially a natural oxbow lake that came into existence due to the historical shifting of the course of River Bagmati. The River Bagmati, originating from the Shivapuri hills of Nepal, traverses through several districts in Bihar and flows approximately 15 kilometers in a meandering zig-zag pattern along the western periphery of Darbhanga town. The water body in question is a product of this natural river migration.

That based upon detailed expert inspection conducted by the joint committee members and extensive consultations with long-time residents of the locality, it has been conclusively established that the area surrounding Mon Pokhar has been undergoing a process of natural ecological succession. This natural process has been considerably accelerated by various anthropogenic activities including human habitation, construction, and land use changes in the vicinity.

9. **Detailed Findings of Joint Committee Inspection (conducted on 21.06.2025):**

**River Bagmati and Geographical Context:**



The Bagmati River is a trans-boundary river originating in the Shivapuri hills of Nepal, flowing through the Kathmandu Valley, Terai region, and entering Bihar at Bairgania. Within Bihar, it passes through several districts before joining the Kamla River at Triveni Sangam, Jagmohar (GPS: 25.730292, 86.365014), and subsequently merging with the Kosi River. It flows along the western side of Darbhanga town in a zig-zag manner with a total length of approximately 15 kilometers.

**Moin Pokhar/Man Pokhar - Formation and Characteristics:**

The site in question lies between Darbhanga town and Bagmati River in an area that is leanly populated. The Moin Pokhar is a 'mon' (oxbow lake) formed due to the natural shifting of the Bagmati River over time. The area is currently undergoing natural succession, which has been accelerated by anthropogenic (human) activities.

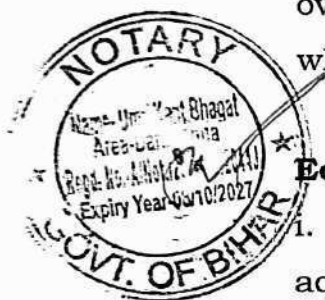
**Ecological Condition:**

- i. The water body is predominantly covered with water hyacinth, aquatic weeds, shrubs and herbs with a few scattered trees.
- ii. In the absence of clear demarcation, it is difficult to identify the extent of encroachment with precision.
- iii. With decreasing depth, the water body may be progressively encroached by local inhabitants and the encroachment may be further increased.
- iv. The water of the lake was observed to be opaque, limiting light penetration and may reduce Dissolved Oxygen (DO) levels, particularly at night.

**Water Quality Analysis (Samples collected on 21.06.2025):**

**Location 1 - Moin Pokhar at Kajipur, Maheshpatti, Karimganj**

**(GPS: 26.134613, 85.889062):**



- pH: 6.9 (within permissible range of 6.5–8.5)
- Dissolved Oxygen (DO): 1.2 mg/L (Value is below the prescribed limit of >5.0 mg/L)

Explanation: The very low DO is likely due to the thick mat of water weeds covering the surface, which blocks atmospheric oxygen exchange and sunlight penetration, thereby restricting photosynthesis. At night, oxygen demand further increases due to respiration, aggravating oxygen depletion.

- Biochemical Oxygen Demand (BOD): 95 mg/L (Value is above the prescribed limit of <3 mg/L)

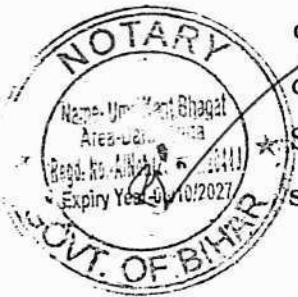
Explanation: The high BOD is attributable to the decomposition of organic matter such as decaying aquatic plants, weeds, and domestic organic waste possibly entering from nearby households. Such high BOD levels indicate severe organic pollution and oxygen stress.

- Faecal Coliform (FC): 1300 MPN/100 ml (within the permissible limit of 2500 MPN/100 ml)

Explanation: Although FC levels were within limit, localized sewage inflows may worsen conditions over time.

- Conclusion: The water quality at this location is not fit for aquatic life, especially fish, due to extremely low DO and very high BOD. It may, however, still support the growth of aquatic plants and weeds.

**Location 2 - Chakada Pokhar, Karimganj (GPS: 26.132685, 85.883386):**



- pH: 6.5 (Within prescribed limit)
- Dissolved Oxygen (DO): 6.5 mg/L (within prescribed limit of >5.0 mg/L)
- Biochemical Oxygen Demand (BOD): 6.3 mg/L (above the prescribed limit of <3 mg/L)

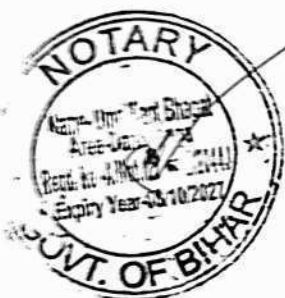
Explanation: The marginal exceedance may be attributed to the accumulation and decomposition of fallen leaves and organic debris from the surrounding trees.

- Faecal Coliform (FC): 490 MPN/100 ml (within the permissible limit)
- Conclusion: Water quality at this location is comparatively better, though the slightly elevated BOD indicates mild organic pollution, primarily from natural organic matter. Aquatic life could still survive here, though conditions are not pristine.

**Location 3 - Moin Pokhar, Gidarganj, Bahadurpur Block (GPS: 26.129806, 85.882077):**

- pH: 8.5 (within the prescribed limit but at the verge of upper value)
- Dissolved Oxygen (DO): 7.8 mg/L (within prescribed limit)
- Biochemical Oxygen Demand (BOD): 20 mg/L (above the prescribed limit of <3 mg/L)

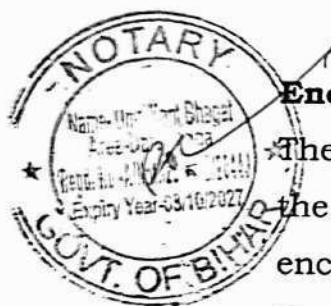
Explanation: The elevated BOD is due to continuous decomposition of aquatic plants, stems, and leaves, releasing organic matter into the water. Although DO was measured within range during the daytime (likely due to photosynthesis by algae and green aquatic weeds), oxygen levels may fluctuate drastically, dipping at night when photosynthesis ceases and respiration dominates. Such diurnal variations can cause stress or mortality to fish and other aquatic organisms.



- Faecal Coliform (FC): 2100 MPN/100 ml (within the permissible limit of 2500 MPN/100 ml)
- Conclusion: This area, despite supporting some fish population (evidenced by fishing activity), shows clear signs of organic pollution. The high BOD is a concern and, if unchecked, could lead to progressive eutrophication and fish kills.

#### **Overall Assessment:**

Moin Pokhar is under severe ecological stress due to organic pollution, nutrient loading, and uncontrolled growth/decay of aquatic vegetation. Unless immediate intervention is taken, the water body will undergo further deterioration and may eventually lose its ecological functions.



#### **Encroachment Details:**

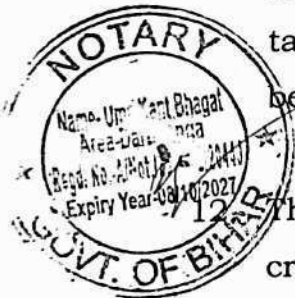
The Circle Officer, Sadar Darbhanga, has carried out demarcation of the Moin Talab and identified 88 encroachments in the area. The encroachment details have been reported to the Municipal Commissioner, Darbhanga Municipal Corporation, Darbhanga vide Letter No. 1793 dated 12.04.2025. The total encroached area is approximately 3.5 acres (3 Bigha 9 Katha 13 Dhur) of Moin Pokhar land. Additionally, 6 Katha 16 Dhur 25 Dhurki land is being used as road by the encroachers.

10. That the joint committee has observed and documented that in the absence of clear physical demarcation and boundary markers, it has become increasingly difficult to ascertain and identify the precise original extent and boundaries of the water body, which appears to be progressively transforming into a wetland ecosystem. The water body has experienced a gradual reduction in depth over the years,

primarily attributable to natural sedimentation processes caused by the accumulation and decomposition of aquatic vegetation and organic matter.

**Copy of the Inspection Report along with the Circle Officer's report with detailed encroachment list, trace map, and demarcation details are annexed herewith and marked an Annexure R/1 Collectively.**

11. In response to paragraph D(i) to D(iv) of the Rejoinder, it is submitted that the sweeping allegation that over the last 20-25 years the local administration has consistently failed to take preventive or punitive measures against encroachers is vehemently denied as false and misleading. The District Administration has been regularly monitoring the status of water bodies within its jurisdiction and has taken appropriate action wherever encroachments or pollution have been reported through specific complaints.

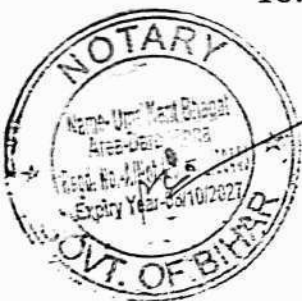


The allegation that "Amanullah Khan @ Allan Khan, a known criminal and land mafia, has illegally grabbed more than 28 ponds/lakes in and around Darbhanga city" is a charge that has made against an individual and the said allegation cannot be answered by the answering respondent. It is categorically denied that the District Magistrate, Circle Officers, or any officer under the District Administration has been involved in or has provided protection, support, or connivance to any land mafia or illegal activities related to Mon Pokhar or any other water body.

13. The Applicant has failed to produce any FIR or police complaint filed against the alleged land mafia, any report from investigating agencies establishing connivance of officials, any judicial or quasi-

judicial order holding any official responsible, or any concrete evidence linking the District Administration to alleged illegal activities. The reference to "28 ponds/lakes grabbed" is an omnibus allegation without details, dates, or documentary proof.

14. The claim that "no FIR has ever been lodged against the said land mafia by the DMC or the local police" is factually incorrect. It is submitted that the District Administration acts on specific complaints filed by affected parties or based on reports from subordinate officers. In the absence of formal complaints with complete details, authorities cannot proceed merely on the basis of general allegations. The said land being a private land till date no complaint has been filed by the private owner of the said property.
15. In response to paragraph D(iv), the allegation that "even in the present proceedings, the DMC has chosen to remain silent on the list of 28 ponds/lakes specifically pointed out by the petitioner (TBA)" is denied. The inspection conducted by the Joint Inspection Committee constituted by Nagar Nigam Darbhanga was based on specific complaints regarding Mon Pokhar.
16. The concluding statement in paragraph D that the issue of Mon Pokhar is "part of a larger nexus of deliberate land grabbing of public water bodies, carried out by the land mafia under the protection, negligence, or connivance of the local administration, including the DMC" is categorically denied as baseless, defamatory, and made without any evidence whatsoever.
17. In response to paragraph N, the allegation regarding "proactive coordination with other government agencies to address the issue of encroachment" being false is denied. The District Administration has

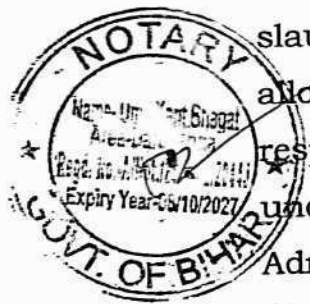


been coordinating with multiple departments including Municipal Corporation, Police, Pollution Control Board, and Revenue Department for enforcement of environmental norms and protection of water bodies.

18. The statement that "the so-called land records and khata details referred to in the para are merely paper formalities, which have not translated into any practical action on the ground" is incorrect. The maintenance of land records and their verification is a continuous process undertaken by the Revenue Department. The District Administration has directed Circle Officers to conduct proper surveys and submit detailed reports.

19. The allegation that "had there been genuine efforts on part of the DMC, the illegal constructions, dumping activities, and slaughterhouse pollution around Mon Pokhar would not have been allowed to continue unchecked" inappropriately attributes responsibility to the District Administration for matters primarily under municipal jurisdiction. Nevertheless, the District Administration has taken cognizance of all issues raised and has directed concerned departments to take appropriate action.

20. In response to paragraph P, the assertion that "even if, for the sake of arguments, the demarcation as claimed is being undertaken, the fact remains that encroachments over the land of Moin Pokhar are continuing unabated" and that such claims are "a paper formality without yielding any tangible result" is denied. The Joint Inspection Committee has conducted ground verification and prepared detailed maps showing the extent of alleged encroachments.

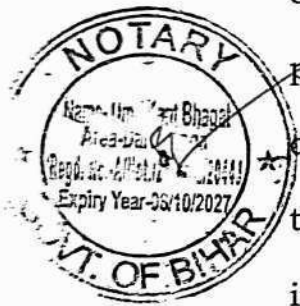


21. The allegation that "the so-called inspection report relied upon by the respondents fails to provide Mauja-wise details of land grabbing by the land mafia, particularly by Amanullah Khan @ Allan Khan and his associates, who have been systematically selling the land of Mon Pokhar after illegal plotting, under the protection and connivance of local administrative authorities" is vehemently denied. No evidence has been provided to substantiate the serious charge of "protection and connivance" by officials. Furthermore, given that the land is recorded as private property in revenue records, the question of "land grabbing" of public property does not arise in the manner alleged.
22. In response to paragraph R, the allegation that "the affidavit of the DMC itself discloses a well-planned plotting of 88 plots with a professional map" demonstrating "complicity, negligence, and tacit support of the local administration, including the officials of DMC, the Sadar Circle Office, the District Land Registry Office, and the office of the Additional District Magistrate (ADM)" is a serious charge made without any evidence. The preparation of maps showing encroachments is a standard procedure for documentation and taking further action. The presence of unauthorized constructions does not automatically establish connivance of officials. That the said pond is a private land and not Government property and the District Administrative powers and functions are limited in comparison to public property.
23. In response to paragraph S(i) to (iii) regarding failure under Section 249 (Urban Environment Management & Wetland Protection), Section 264 (Polluters to Pay), and ensuring Community Participation of the Bihar Municipal Act, 2008, it is submitted that



these provisions primarily govern the functioning of Municipal Corporations as autonomous local bodies. The District Magistrate exercises supervisory and coordination functions in relation to various departments and local bodies. The District Administration has been regularly reviewing the performance of various departments including the Municipal Corporation in matters relating to environmental protection.

24. Without prejudice to the specific denials made above, it is submitted that the District Administration is fully committed to protection and conservation of water bodies including Mon Pokhar, prevention of encroachments on public lands and water bodies, control of pollution and environmental degradation, and compliance with directions of this Hon'ble Tribunal, while simultaneously ensuring that the legitimate rights of private property owners are not infringed.

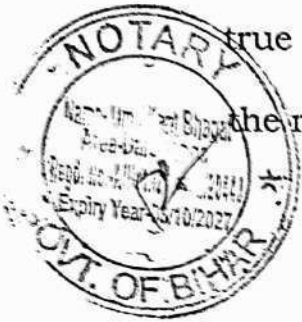


25. That I have thoroughly gone through the contents of this counter affidavit and I have fully understood the same and I am competent to file and sign the instant Affidavit before this Hon'ble Tribunal.

26. That the answering respondent states and submits that they are ready and willing to abide by the order/s direction/s made by this

Hon'ble Tribunal and has taken all possible steps to comply with the directions of the Hon'ble Tribunal and the Inspection Committee.

27. I state that the statements contained in Paragraphs no. 1 to 26 are true to the best of my knowledge and belief, based on records and the rest are my humble submissions before this Hon'ble Tribunal.



KAUSHAL KUMAR

DEPONENT

Prepared in my office.  
*Suren*  
Suren  
Advocate  
Suren  
Advocate

BEFORE ME



Identity to the deponent who has signed in my presence

*Suren*  
AW  
27-1-26

**VERIFICATION**

Verified at Darbhanga, Bihar by the deponent above named on this the 27 day of January, 2026, and say that the contents of this affidavit made in paragraph nos. 1 to 27 are true to my knowledge, information derived from records which I verily believe to be true and the rest are my respectful submissions before this Hon'ble Tribunal.



**KAUSHAL KUMAR**  
DEPONENT

Identified by the deponent  
who has signed in my presence

*[Signature]*  
Am  
27-1-26

Identified by Sri. *Kaushal Kumar*  
Advocate Solemnly Affirmed & Declared Before *U.K. Bhagat*

**UMA KANT BHAGAT**  
Notary Public, Darbhanga

*27.1.26*

**Annexure-A****INSPECTION REPORT OF THE JOINT COMMITTEE CONSTITUTED IN  
THE MATTER OF THE HON'BLE NGT O.A. NO. 14/2025/EZ TITLED****Talab Bachao Abhiyan (TBA) & Anr. Vs. Govt. of Bihar & Ors.****Inspection site:** Moin Pokhar/ Mon Pokhar, Mauja: Karamganj, Bahadurpur,  
Yakubpur, Mirja Hayat Baig, District- Darbhanga.**G.P.S. Location:** 26.134638, 85.888853**Date of Inspection:** 21.06.2025.**Background:**

'Talab Bachao Abhiyan' has filed a case in the Hon'ble NGT, Eastern Zone Bench, Kolkata bearing Case No. O.A. 14/2025/EZ, alleging that: -

1. There is a water body/pond namely Moin Pokhar/Man Pokhar which is a natural pond/lake next to the Baghmati River in the district Darbhanga, Bihar. The area of the pond is about 100 acres and it reaches deep into the Mauzas of Maheshpatti, Kajipura, Belwaganj, Chak Johra and Yakubpura; the southern most corner of this pond is called as 'Dhobiya Man' and central part is known as 'Koyla Man Pokhar'. This area in the old Khatian (Land Records), the Man Pokhar is recorded as 'River' and land ownership is in the name of 'Kaiser-e-Hind'; presently the area of this pond falls in Ward No.31 and 32 of Darbhanga town and also in the village area of Bahadurpur Block.
2. The applicant alleged that:-
  - a. An area of about 5-6 bighas of land/water body has been encroached filling the water body with soil and thereafter selling it at the rate of Rs.30-35 lakh per katha.
  - b. Storm water/rain water drainage of Mon/ Moin Pokhar has been connected with several Municipal Sewage to allow flow of waste and polluted water into the said water body.

- c. the rain water drainage system connected to the Mon/ Moin Pokhar is a Kachecha (unpaved) drainage channel that plays a vital role in the hydrology of Darbhanga city;
- d. This natural drainage extends from east to west covering areas Rasalpur, Alalpatti, Khan Chowk, Rahamganj and Maheshpatti Mohalla before discharging into the Mon/ Moin Pokhar.
- e. The rain water drainage system is about 3-4 kilometres in length and has a width of about 20-25 feet.
- f. It is alleged that about 70% of the ponds area has been overrun by water lilies and wild grass which decay and significantly degrade the water quality and the said Pokhar has been severely contaminated due to wide spread pollution.
- g. In the last 20-25 year, more than 28 ponds in and around the town have been filled up and in spite of several complaints to the authority, no action has been taken.

3. Considering the allegations made, the Hon`ble NGT has constituted a 'Fact Finding Committee`S comprising of following members:-

- 1) The District Magistrate, District- Darbhanga, Bihar or his representative not below the rank of Additional District Magistrate (ADM);
- 2) Senior Scientist, Bihar State Pollution Control Board;

Further, the Hon`ble NGT has directed that:-

*“(1) The committee shall inspect the site in question and submit its reports within four weeks on affidavit w.r.t. the allegations made in the original application.*

*“(2) The District Magistrate, Darbhanga shall be the Nodal office for all logistic purposes and for filling the Joint Committee Report on affidavit.”*

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### Formation of a Fact Finding Committee:

In compliance with the Hon'ble NGT's directions, the Fact Finding Committee was constituted based on nominations received from the respective Departments which are as follows:-

- The Bihar State Pollution Control Board nominated Sri Arun Kumar, Scientist, Patna and Sri S.N. Thakur, Regional Officer, BSPCB, Muzaffarpur vide Letter No. 399, dated- 22.04.2025
- The District Magistrate, Patna has nominated Sri Manoj Kumar, Additional District Magistrate (Revenue), Darbhanga vide its Letter No. 1807 dated- 13.05.2025

### Facts Finding about the Moin Pokhar, Darbhanga, Bihar:

1) Pursuant to the directions of the Hon'ble National Green Tribunal (NGT) in O.A. No. 14/2025/EZ, the Committee visited and inspected the site on 21.06.2025 to examine the factual status of the area, locally known as **Moin Pokhar (also referred to as Man Pokhar)** at Darbhanga, Bihar.

### 2) Observations

#### a) River Bagmati:

- i) The Bagmati River is a trans-boundary river originating in the Shivapuri hills of Nepal, flowing through the Kathmandu Valley, Terai region, and entering Bihar at Bairgania.
- ii) Within Bihar, it passes through several districts before joining the Kamla River at Triveni Sangam, Jagmohar (GPS: 25.730292, 86.365014), and subsequently merging with the Kosi River.
- iii) It flows along the western side of Darbhanga town in a zig-zag way and its total length is approximately **15 kilometers**.

#### b) Moin Pokhar/ Man Pokhar

- i) The site in question lies between Darbhanga town and Bagmati River. This adjoining area of Darbhanga town is leanly populated.

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- ii) The Moin Pokhar is a “**mon**” (**oxbow lake**) formed due to the natural shifting of the Bagmati River.
- iii) The area is undergoing **natural succession**, accelerated by anthropogenic (human) activities.

### 3) Ecological Condition

- i) The water body is predominantly covered with **water hyacinth, aquatic weeds, shrubs, and herbs**, with a few scattered trees.
- ii) Continuous **decay of aquatic vegetation** has resulted in sediment accumulation, thereby reducing the depth of the pond/lake.
- iii) It was difficult to identify in absence of demarcation, whether the area of pond/pokhar/lake is encroached by the local people or not.
- iv) With decreasing depth, it may be **encroached by local inhabitants** and it may be progressively increased.
- v) Portions of the water body may be **filled for construction of houses**.
- vi) A newly developed colony has drainage/sewage infrastructure under construction.
- vii) Several houses located at the edge of the pond/lake may **discharging untreated sewage directly** into the water body. Such houses may be identify by local urban authority.
- viii) The discharge may increase nutrient load, leading to **eutrophication** (excessive growth of algae and weeds).
- ix) The water of lake was observed opaque, limiting light penetration and may reduce **Dissolved Oxygen (DO)** levels, particularly at night.
- x) Such conditions may result in **mortality of aquatic life, including fish**.

### 4) Environmental Concern

- a) The degradation of Moin Pokhar poses a serious threat to the ecological balance of the area and requires immediate intervention.

### 5) Report of Water Sampling of the Area Concerned:

The Committee collected water samples from three different locations of Moin Pokhar and its adjoining ponds on 21.06.2025. The samples were analysed for

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basic physico-chemical and bacteriological parameters such as **pH**, **Dissolved Oxygen (DO)**, **Biochemical Oxygen Demand (BOD)**, and **Faecal Coliform (FC)**, which are important indicators of the health of aquatic ecosystems (**Annexure- I** ). The detailed findings are as follows:

(a) **Moin Pokhar – Kajipur, Maheshpatti, Karimganj** (GPS Location: 26.134613, 85.889062)

**Site Description:** This location is situated on the northern side of Moin Pokhar. The edge of the pond is surrounded by human settlements, with old & few newly constructed houses were observed. The water surface was found to be heavily infested with **water hyacinth, aquatic weeds, shrubs, and herbs**. The sampling was conducted about one meter inside the pond after clearing the surface vegetation.

• **Analysis Results:**

- **pH:** 6.9 – within the permissible range of 6.5–8.5.
- **Dissolved Oxygen (DO):** 1.2 mg/L – Value is below the prescribed limit of >5.0 mg/L or more.

*Explanation:* The very low DO is likely due to the thick mat of water weeds covering the surface, which acted as a barrier to atmospheric oxygen exchange and also blocked sunlight penetration, thereby restricting photosynthesis. At night, oxygen demand further increases due to respiration, aggravating oxygen depletion.

- **Biochemical Oxygen Demand (BOD):** 95 mg/L – Value is above the prescribed limit of <3 mg/L or less.

*Explanation:* The high BOD is attributable to the decomposition of organic matter such as decaying aquatic plants, weeds, and domestic organic waste possibly entering from nearby households. Such high BOD levels indicate severe organic pollution and oxygen stress.

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- **Faecal Coliform (FC):** 1300 MPN/100 ml. Value is within the permissible limit of 2500 MPN/100 ml.
- *Explanation:* Although FC levels were within limit, localized sewage inflows may worsen conditions over time.

- **Conclusion:**

The water quality at this location may **not fit for aquatic life**, especially fish, due to extremely low DO and very high BOD. It may, however, still support the growth of aquatic plants and weeds.

**(b) Chakada Pokhar – Karimganj, Darbhanga GPS Location:**  
26.132685, 85.883386

- **Site Description:**

This pond lies west of Spartan Road, Darbhanga. It is surrounded by large trees on three sides, while the eastern side opens towards the road. The water surface was relatively clearer compared to Moin Pokhar, though leaf litter was observed.

- **Analysis Results:**

- **pH:** 6.5 - Within prescribed limit (6.5–8.5).
- **Dissolved Oxygen (DO):** 6.5 mg/L – Value is within prescribed limit of >5.0 mg/L or more).
- **Biochemical Oxygen Demand (BOD):** 6.3 mg/L – Value is above the prescribed limit of <3 mg/L or less.

*Explanation:* The marginal exceedance may be attributed to the accumulation and decomposition of fallen leaves and organic debris from the surrounding trees, which consume oxygen during microbial degradation.

- **Faecal Coliform (FC):** 490 MPN/100 ml. Value is within the permissible limit of 2500 MPN/100 ml or less.

- **Conclusion:**

Water quality at this location is comparatively better, though the slightly elevated BOD indicates **mild organic pollution**, primarily from natural organic matter. Aquatic life could still survive here, though conditions are not pristine.

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(c) **Moin Pokhar – Gidarganj, Bahadurpur Block** GPS Location:  
26.129806, 85.882077

- **Site Description:**

This location represents the main visible part of Moin Pokhar, situated on the eastern side of Spartan Road. Unlike the northern part, this area was relatively open, with active fishing observed at the time of inspection. However, large portions of adjoining areas were covered with aquatic weeds and decaying vegetation.

- **Analysis Results:**

- **pH:** 8.5 – Value is within the prescribed limit, but at the verge of upper value (6.5–8.5).
- **Dissolved Oxygen (DO):** 7.8 – Value is within prescribed limit of >5.0 mg/L or above.
- **Biochemical Oxygen Demand (BOD):** 20 mg/L – Value is above the prescribed limit of <3 mg/L or less.  
*Explanation:* The elevated BOD is due to continuous decomposition of aquatic plants, stems, and leaves, releasing organic matter into the water. Although DO was measured within range during the daytime (likely due to photosynthesis by algae and green aquatic weeds), oxygen levels may fluctuate drastically, dipping at night when photosynthesis ceases and respiration dominates. Such diurnal variations can cause stress or mortality to fish and other aquatic organisms.
- **Faecal Coliform (FC):** 2100 MPN/100 ml – Value is within the permissible limit of 2500 MPN/100 ml or less.

- **Conclusion:**

This area, despite supporting some fish population (evidenced by fishing activity), shows **clear signs of organic pollution**. The high BOD is a concern and, if unchecked, could lead to progressive eutrophication and fish kills.

- **Summary of Water Analysis:**

- **pH:** Within permissible limits at all locations.
- **DO:** Lower value at the northern edge of Moin Pokhar; acceptable at Chakada Pokhar and eastern Moin Pokhar but may fluctuate.

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- **BOD:** Higher at Moin Pokhar (north & east) indicating severe organic pollution; marginally high at Chakada Pokhar.
- **FC:** Within permissible limits, but sewage inflows are suspected from the adjacent houses.

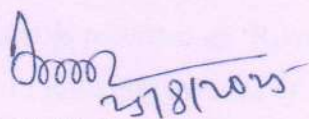
**Overall Assessment:**

Moin Pokhar is under ecological stress due to organic pollution, nutrient loading, and uncontrolled growth/decay of aquatic vegetation. Unless immediate intervention is taken, the water body will undergo further deterioration.

**6) Demarcation and Encroachment of Moin Pokhar/ Talab:**

Circle Officer, Sadar Darbhanga, Dist: Darbhanga has carried out the demarcation of the Moin Talab and identified 88 encroachments in the area and reported to the Municipal Commissioner, Darbhanga Municipal Corporation, Darbhanga vide its Letter No.- 1793 dated 12.04.2025 (Annexure- IV)

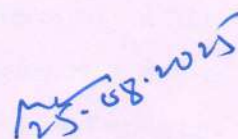
**Submitted for kind consideration and necessary action**

  
25/8/2025

(S. N. Thakur)  
Regional Officer  
Bihar State Pollution Control  
Board, Muzaffarpur.

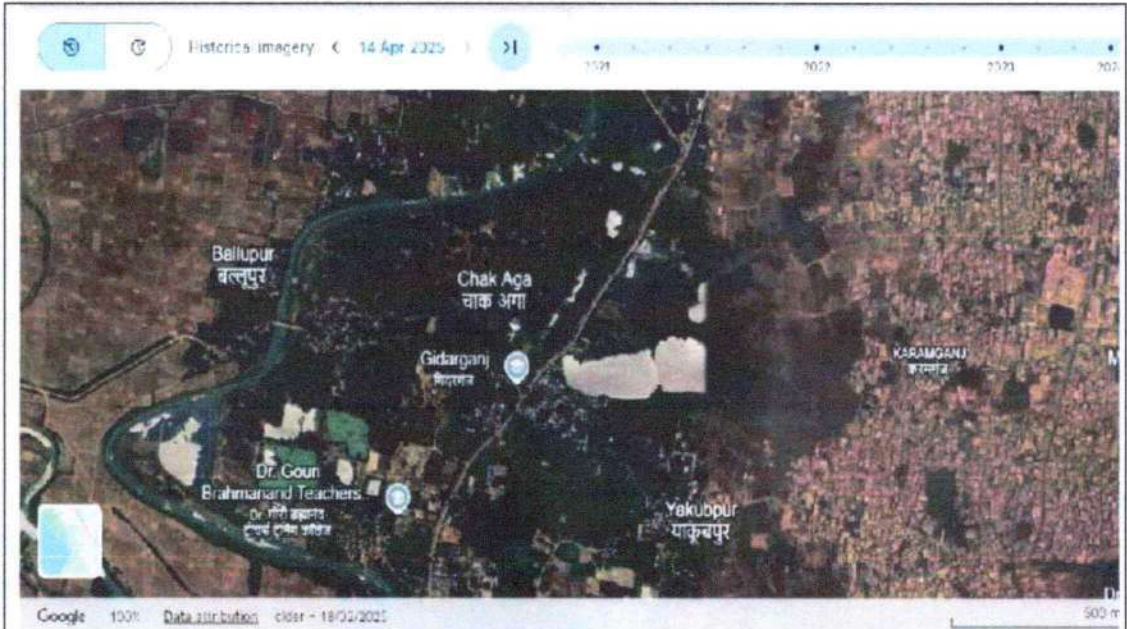
  
25/8/2025

(Arun Kumar)  
Scientist-cum-Board  
Analyst,  
Bihar State Pollution  
Control Board, Patna.

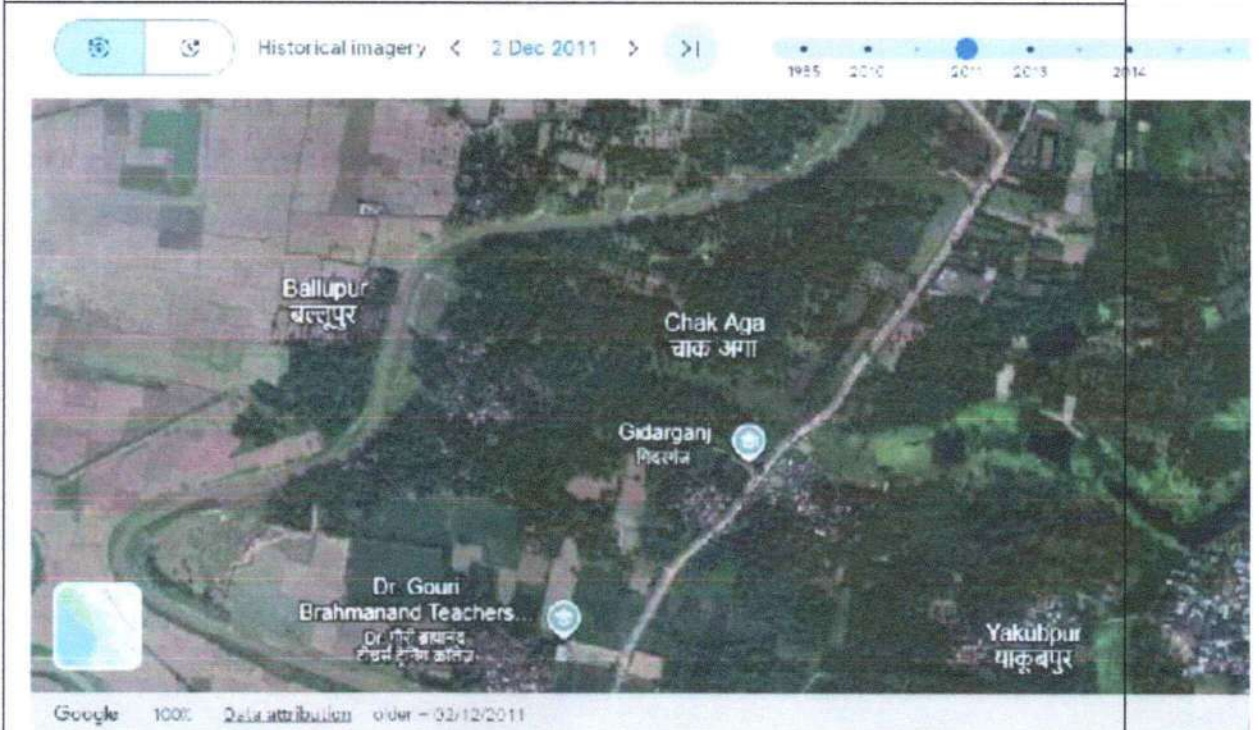
  
25-08-2025

(Manoj Kumar)  
Additional District  
Magistrate (Revenue),  
Darbhanga

### Google Map of the Area under Consideration

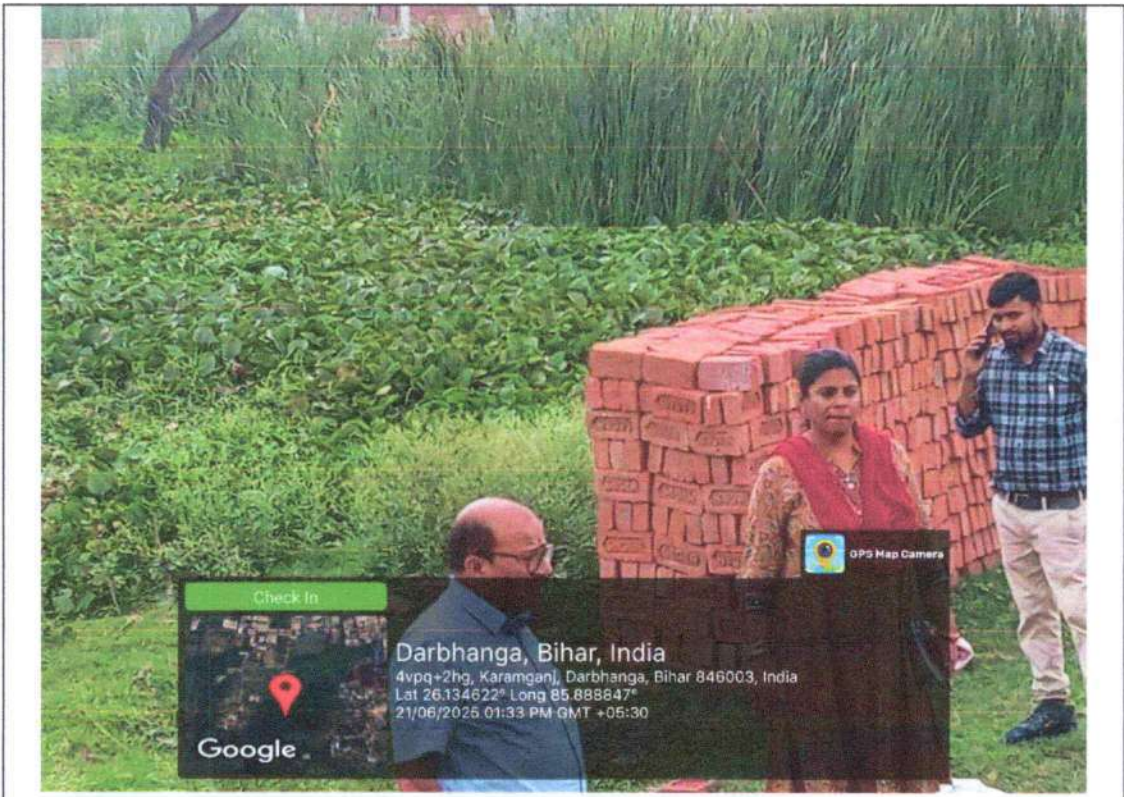


Historical Imagery- 14 April 2025 of Moin Pokhar



Historical Imagery 02 December, 2021 of Moin Pokhar

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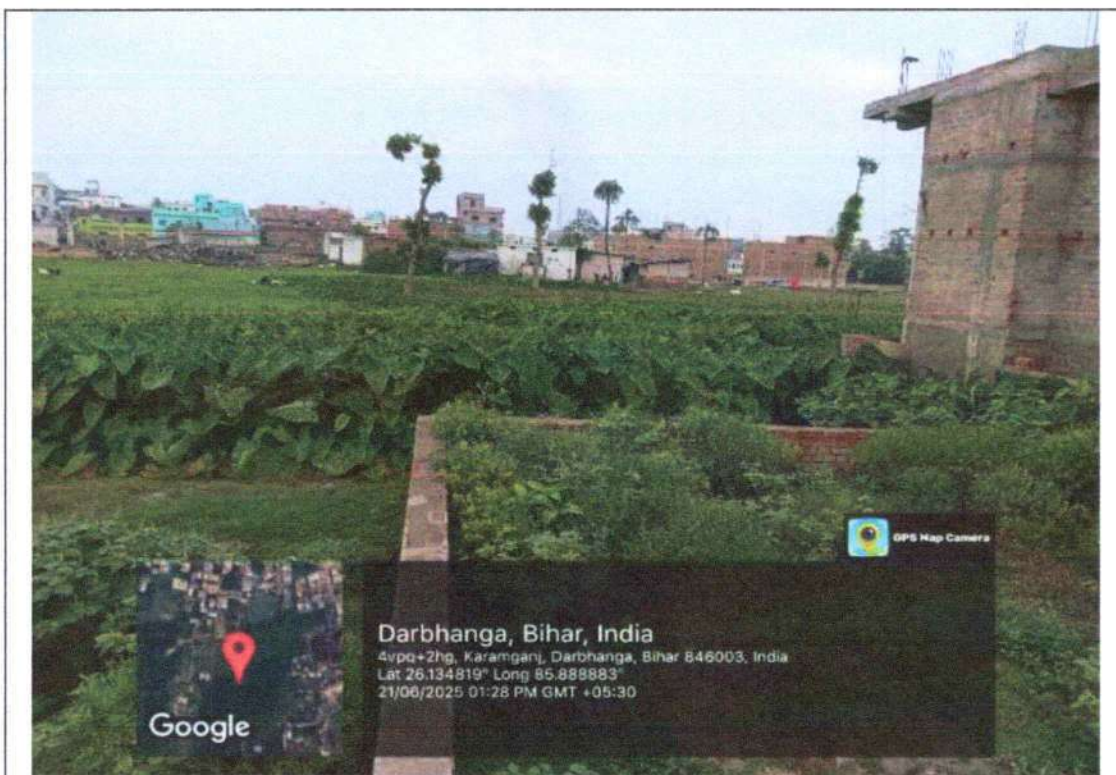


Members of Fact Finding Committee.

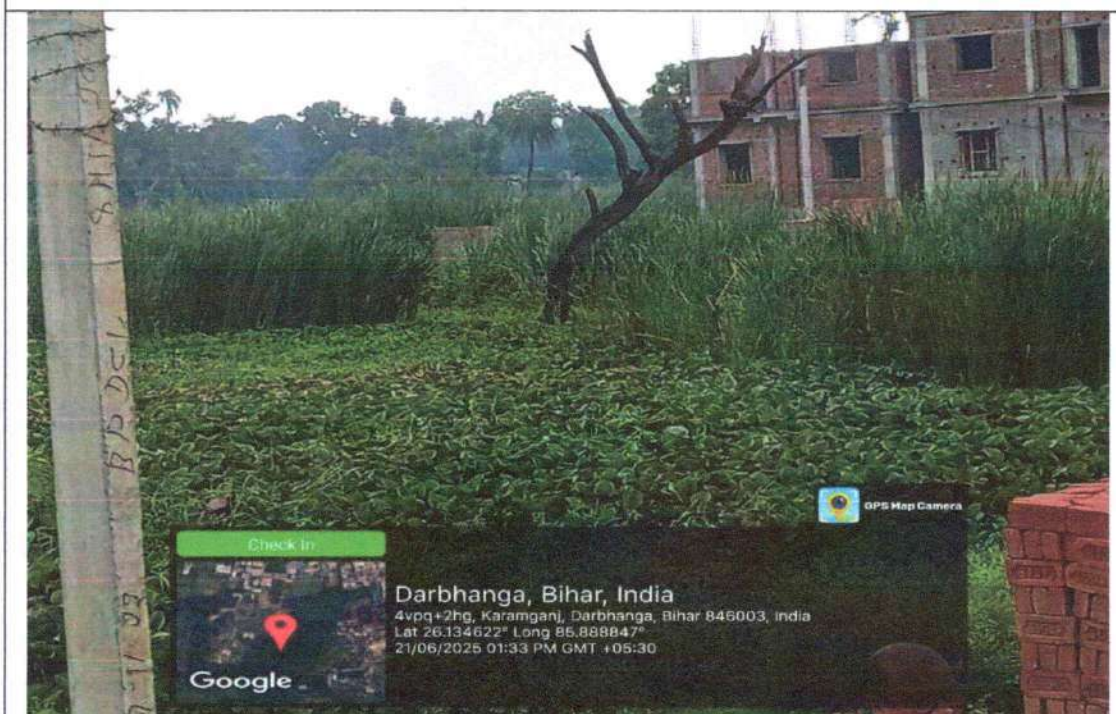


Construction on the edge of Moin Pokhar

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Building Construction embedded in pokhar area

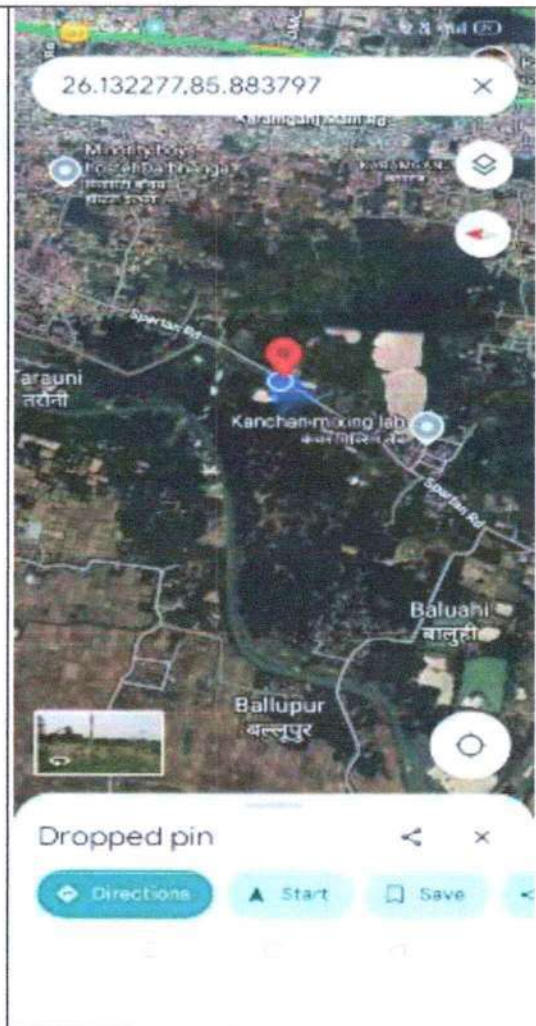
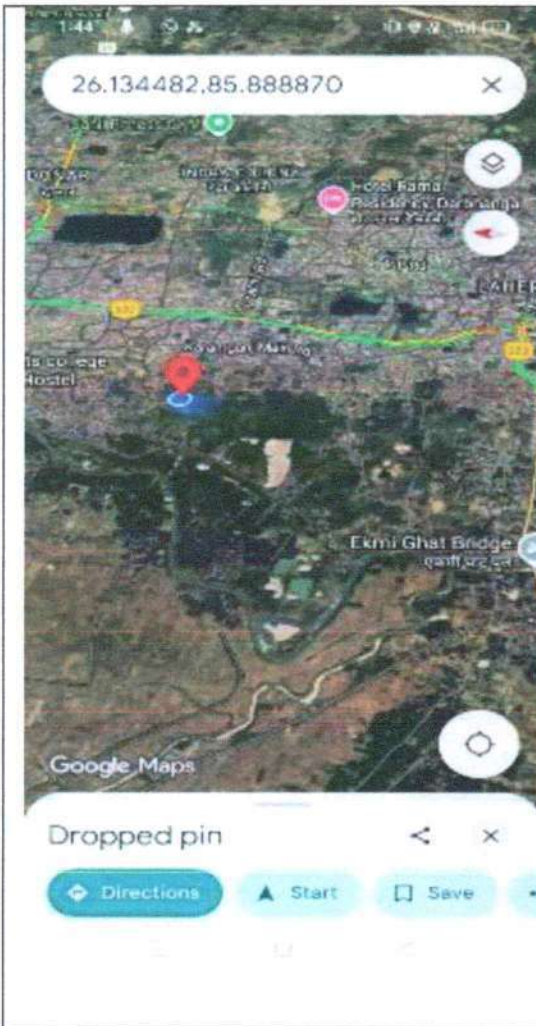


Construction on the edge of Moin Pokhar

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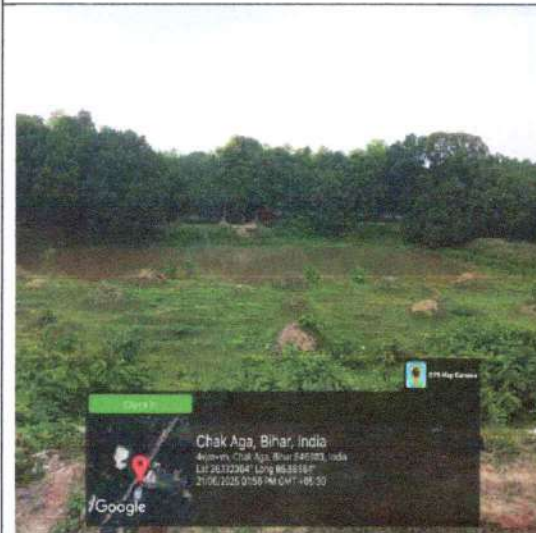


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Water Sampling Point- 1 (on Google Map)

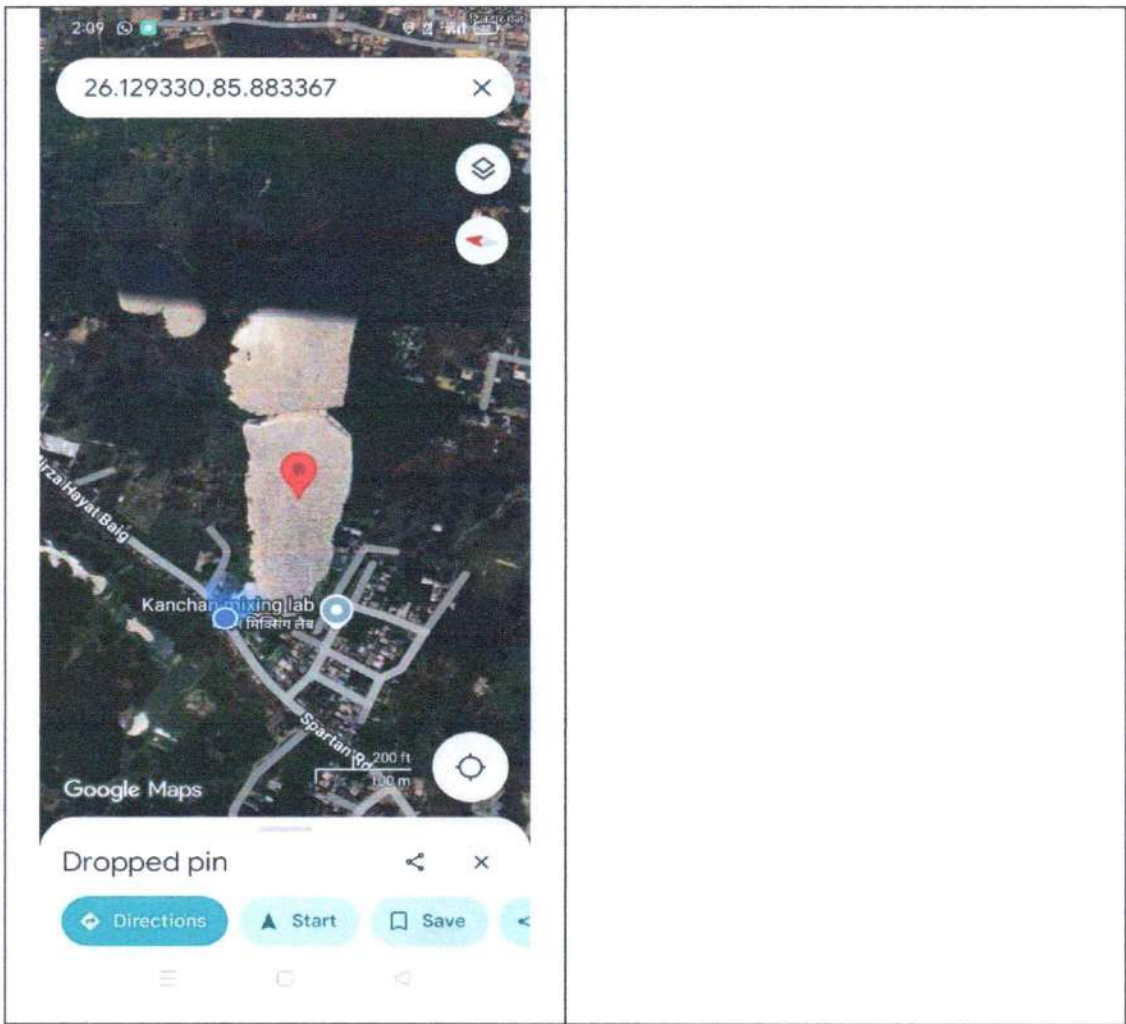
Water Sampling Point- 2 (on Google Map)



Part of Moin Pokhar

View of Moin Pokhar/Pond/Lake

*[Handwritten signature]*



Red Point showing uncovered part of lake.  
Blue circle (Water Sampling Point-3)

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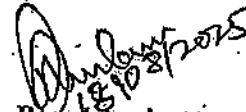


**Bihar State Pollution Control Board, Patna**  
Parivesh Bhawan, Patliputra Industrial Area, Patliputra, Patna-800 010

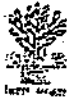
**Analysis Report**

Parameters	Standards as per MoEF Notification G.S.R. 742 (E), dated 25.09.2000 for Primary Water Quality Criteria for Bathing Water	Moain Pokhar, Kajipur, Maheshpatti, Karimganj, Dist.- Darbhanga.	Chakada Pokhar, Karimganj, Dist.- Darbhanga.	Moain Pokhar, Gidarganj, Block- Bhadurpur, Dist.- Darbhanga.
Location		26.134613; 85.889062.	26.132685, 85.883386	26.129806, 85.882077
Laboratory Ref. No.		712	711	713
Date of Sampling		21-06-2025	21-06-2025	21-06-2025
Dissolved Oxygen (mg/L)	>5.0	1.2	6.5	7.8
pH	6.5-8.5	6.9	6.5	8.50
BOD (mg/L)	<3.0	95.0	6.3	20.0
TC (MPN/100 ml)		2400	1100	2400
FC (MPN/100 ml)	Desirable / Permissible 500/2500	1300	490	2100
COD (mg/L)		316	28	120
Total Hardness as CaCO <sub>3</sub> (mg/L)		160	34	150
TDS (mg/L)		864	174	734
TSS (mg/L)		42	24	88

Sh  
18/08/2025

  
 Board Analyst  
 Bihar State Pollution Control Board  
 PATNA

Amr Kumar - III



# कार्यालय अंचल अधिकारी, सदर दरभंगा।

E-mail ID:- codarb-dar.bih@nic.in, Mobile:-8544412514



प्रपत्र नं. मन्त्रांक:- 1793 / दिनांक:- 12/04/2025

अंचल अधिकारी,  
सदर, दरभंगा।

सेवा में,  
नगर आयुक्त,  
दरभंगा नगर निगम, दरभंगा।

विषय:- मोईन तालाब का सीमांकन कराने के सायब्य में।

प्रसंग:- सर्वदीय पत्रांक-934, दिनांक-21.03.2025

महाराज,

उपर्युक्त विषयक प्रसांगिक पत्र के सम्बन्ध में सादर सूचित करना है कि माननीय NGJ में दायर परिवाद OA No. 14/2025/EZ के आलोक में मोईन तालाब का सीमांकन कराने हेतु निदेशित किया गया था। उक्त आदेश के आलोक में अंचल अमीन सदर दरभंगा, बहादुरपुर अंचल अमीन, एवं दरभंगा नगर निगम के अमीन तीनों अमीनों के द्वारा संयुक्त रूप से नापी कर प्रतिवेदन समर्पित किया गया है एवं नापी प्रतिवेदन में प्रतिवेदित किया है, कि गौजा-काजीपुरा, थाना नं०-484 के अन्तर्गत मोईन पोखर वाली भूमि जिसका पुराना खेसरा नं०-95, म्यूनिसिपल खेसरा नं०-31443 को नापी कर चिन्हित किया तो स्पष्ट हुआ कि पुराना खेसरा नं०-95, म्यूनिसिपल खेसरा नं०-31443 पर वर्तमान में 88 लोंगों के द्वारा मकान एवं बाउन्ड्रीवाल देकर दखल किया गया है एवं रकवा में 6 कट्टा 16 धुर 25 धुरकी भूमि रास्ता के रूप में दखलकारों के द्वारा उपयोग किया जा रहा है। इस प्रकार 88 लोंगों के द्वारा दखल रकवा 3 बीघा 2 कट्टा 16 धुर 15 धुरकी एवं रास्ता का रकवा 6 कट्टा 16 धुर 25 धुरकी कुल रकवा- 3 बीघा 9 कट्टा 13 धुर होता है। उक्त भूमि को ट्रेड नक्शा में ताल रंग दर्शाया गया है। शेष रकवा 8 कट्टा पर वर्तमान में पानी एवं जलकुम्भी लगा हुआ है जो खाली पड़ी हुई है जिसे ट्रेड नक्शा में हरा रंग से दर्शाया गया है। हल्का राजस्व कर्मचारी के जाँच प्रतिवेदनानुसार मोईन पोखर जिसका पुराना खेसरा संख्या- 95, म्यूनिसिपल खेसरा नं०-31443 का खतियानी एपी के अनुसार प्रसंगत खेसरा के खतियानी रैयत महमद यासीन वो बगैरह है। उक्त खतियान के अनुसार प्रसंगत खेसरा रैयती है। अंचल अमीन का प्रतिवेदन मूल में एवं राजस्व कर्मचारी के जाँच प्रतिवेदन के आधार पर तथा नगर निगम के द्वारा उपलब्ध कराया गए सत्यापित खतियान की छायाप्रति इस पत्र के साथ कर आवश्यक कार्रवाई हेतु भवकीय को भेजी जा रही है।

प्रतिवेदन सादर सूचनार्थ समर्पित।

अनु०-यथावर्धित।

विश्वासभाजन

अंचल अधिकारी  
सदर, दरभंगा।

12/4/25

Typed Copy

From

Circle officer,  
Darbhanga

To,

Municipal Officer,  
Darbhanga Municipal Corporation,  
Darbhanga.

**Subject: Regarding demarcation of Moin pond.**

Context: letter no. 934, dated 21.03.2025.

In relation to the above mentioned subject it is respectfully requested that in the light of the complaint O.A. No. 14/3025/42 filed in the Hon'ble NGT, the demarcation of moin Talaab was ordered. In the light of said order, the three Amins, namely, Circle Amin Sadar Darbhanga, Bahadurpur Zone Amin, and Amin of Darbhanga Municipal Corporation, have jointly submitted the measurement report, and it has been reported in the measurement report that the land of Moin Pokhar under Mouza-Kazipura, Police Station No. 404, whose old Khesra No. 95, Municipal Khesra 10-31443 was marked for measurement, and it became clear that old Khesra No. 95, Municipal Khesra No. 31443, has currently been encroached upon by 88 persons by building houses and boundary walls, and in the area 6 Khata 16 Dhur 25 Dhurki land is being encroached upon by the encroachers in the form of road. In this way, the encroachment by 68 people amounts to 3 Bigha 2 kattha 16 Dhur 15 Dhurki and the area of power is 6 kattha 16 Dhur 25 Dhurki, total area is 3 Bigha 9 kattha 13 Dhur. The said land has been shown in red colour in the country map. The remaining area is Kattha on which paddy and water hyacinth are planted at present, which is lying vacant, zero has been shown in green colour in the country map. As per the report of the Halka Revenue Officer, Moin Pokhar, whose old Khesra number is 95, Khatian of Municipal Khesra number- 31443, as per this, the Khatian of the Khesra in question is Raiyat Mohammad Yasin Po, etc. The report along with the copy of the said Khatian area and the photocopy of the verified Khatian provided by the Municipal Corporation along with the Irrigation letter is respectfully submitted for attention.

Sd/-  
Circle officer,  
Darbhanga

सेवा में,

श्रीमान अंचल अधिकारी महोदय  
सदर दरभंगा

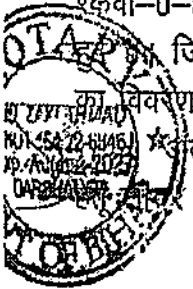
विषय :- भोईन तालाब (मन पोखर) का सीमांकन करने के संबंध में।

प्रसंग : दरभंगा नगर निगम, दरभंगा के पत्रांक 934, दिनांक 21.03.2025 एवं माननीय NGT में दायर परिवाद OA No. 14/2025/EZ के आलोक में।

महाशय,

उपर्युक्त विषयक सम्बन्ध में भवदीय आदेशानुसार गोजा-काजीपुरा, थाना नं०-484 के अन्तर्गत मन पोखर वाली भूमि जिसका पुराना खेसरा नं०-95, म्युनिसिपल खेसरा नं०-31443 को स्थल पर पहुँचकर नापी कर चिह्नित किया तो पाया की पुराना खेसरा नं० 95, म्युनिसिपल खेसरा नं०-31443 पर वर्तमान में 88 लोगों के द्वारा मकान एवं वाउण्ट्रीवॉल देकर दखल किया गया है एवं रकवा में 0-6-16-25 (छः कट्टा सोलह घुर पच्चीस धुरकी) रास्ता के रूप दखलकारों के द्वारा उपयोग किया जा रहा है। इस प्रकार 88 लोगों के द्वारा दखल रकवा-03-02-16-15 (तीन बीघा दो कहा सोलह घुर पचहतर धुरकी) एवं रास्ता रकवा - 0-6-16-25 (छः कट्टा सोलह घुर पच्चीस धुरकी) कुल रकवा-03-09-13-00 (तीन बीघा नौ कहा तेरह घुर) होता है। जिसे संलग्न ट्रेस नक्शा में लाल रंग से दर्शाया गया है एवं रकवा-0-8-0-0 (आठ कट्टा) पर वर्तमान में पानी एवं जलकुंभी लगा हुआ है जो खाली पड़ी नक्शा जिसे संलग्न ट्रेस नक्शा में हरा रंग से दर्शाया गया है। उक्त मन पोखर वाली भूमि का विवरण अलग से चार पन्ना में इस प्रतिवेदन के साथ संलग्न है।

अतः मापी प्रतिवेदन संलग्न ट्रेस नक्शा एवं नजरी नक्शा के साथ आगे की कारवाई के लिए समर्पित।



अमीन कुमार Rie

अमीन  
सदर, दरभंगा

अमीन  
29-3-2025

बहादुरपुर दरभंगा

अधिकारी

अमीन

दरभंगा नगर निगम

Typed Copy

To,  
Circle officer,  
Sadar, Darbhanga

**Subject: - Regarding demarcation of Moin pond (Mann Pokhar).**

Context: In the light of letter no. 934, dated 21.03.2025 of Darbhanga Municipal Corporation, Darbhanga and complaint OA No. 14/2025/17 filed in Hon'ble NGT.

Sir,

In relation to the above subject, as per your sincere orders, the land with Moin Pokhar under Mouza-Kazipura, Police Station No. 424, whose old Khesra No. 95, Municipal Khesra No. 31443 was measured and marked at the spot, and it was found that at present 88 people have encroached upon the old Khesra No. 95, Municipal Khesra No. 31443 by constructing houses and boundary walls and 0-6-16-25 (Six Khatha Sixteen Dhur Twenty-five Dhurki) of the area is being used by the encroachers as a road. In this way, encroachment by 88 people amounts to area-03-02-16-15 (Three Bigha Two Khatha Sixteen Dhur Fifteen five Dhurki) and road area 0-6-16-25 (Six Khatha Sixteen Dhur Twenty five Dhurki), total area-03-09-13-00 (Three Bigha 09 Khatha Thirteen Dhur). Which is shown in red colour in the attached trace map and at present water and water hyacinth is planted on area-0-8-0-0 (Eight khata) which is lying vacant which is shown in green colour in the attached trace map. The said land with Moin Pokhar. The details are attached with this report in four separate pages.

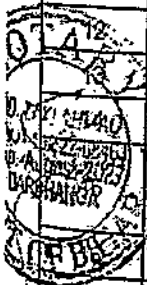
Further action along with the attached trace map and sight map is submitted by 2027.

Sd/-  
Sunil Kumar Singh,  
Amin Sadar,  
Darbhanga

Sd/-  
Amin Bahadurpur  
Darbhanga

Sd/-  
Abid Amin  
Darbhanga  
Municipal Corporation, Darbhanga

क्रमांक	दखलकार का नाम पिता/पति का नाम	सर्वे खेसरा नं० म्यूनिसिपल खेसरा नं०	रकवा रक-मु०-बरकी	वर्तमान किसम
1	इस्तीयाक अहमद अब्दुल रहमान अंसारी	95/31443	1-15-0	खाली
2	हुरुश सवा पति जियाउल अंसारी	95/31443	3-0-0	बाउण्डीवाल
3	मो० फेसल पिता अब्दुल हैय	95/31443	1-12-0	नींव
4	नाजिया खानम	95/31443	0-10-0	बाउण्डीवाल
5	मदरत जहां	95/31443	0-10-0	खाली
6	साहीन अहमद खान	95/31443	1-3-0	खाली
7	मो० सिराजुद्दीन पिता मो० निजामुद्दीन	95/31443	0-12-0	बाउण्डीवाल
8	अबूल हसन वो कमरुल हसन	95/31443	1-10-0	बाउण्डीवाल
9	नसीर	95/31443	0-10-0	बाउण्डीवाल
10	ओवैस अहमद अंसारी पिता अब्दुल समद मरहूम	95/31443	1-0-0	खाली
11	मो० सुफियान पिता मो० इमरान मरहूम	95/31443	1-3-0	बाउण्डीवाल
12	दरखसां जवीं	95/31443	0-15-0	खाली
13	नसीमा खातुन वो फेजान आलम	95/31443	0-15-0	निर्माणाधीन मकान
14	हैना प्रवीण वो आसीफ आलम	95/31443	0-15-0	निर्माणाधीन मकान
15	फाजाना खातुन वो नगमा सादाव पति मो० जियाउल होदा	95/31443	2-0-0	बाउण्डीवाल
16	रजी अहमद अंसारी	95/31443	0-10-0	खाली
17	गुलाम हैदर खान	95/31443	0-10-0	खाली
18	मुसरत जहां	95/31443	0-10-0	बाउण्डीवाल
19	अकीला जवीं	95/31443	0-10-0	बाउण्डीवाल
20	गुलाम मोहम्मद	95/31443	0-12-0	बाउण्डीवाल
21	निसांत उरुज	95/31443	0-10-0	खाली
22	शहाना अंजुम	95/31443	0-10-0	खाली
23	मो० मेराज	95/31443	0-10-0	बाउण्डीवाल
24	मो. सुधान	95/31443	0-17-0	खाली
25	मो० हासीर	95/31443	0-16-25	बाउण्डीवाल



मुमोज  
अ० मालीन  
खद-कलसा

अजिद

25/3-2025  
कायम करी  
क्या 5/5/25

A

क्रमांक	दखलकार का नाम पिता/पति का नाम	सर्वे खेसरा नं० म्यूनिसिपल खेसरा नं०	रकबा फ०-घु०-घरकी	वर्तमान किस्म
26	मो० मनीरुद्दीन पिता ताजुद्दीन अंसारी			दो मंजिला निर्माणाधीन पक्का मकान
27	इसरत फातीमा	95/31443	2-0-0	खाली
28	तब्बसुम नुर	95/31443	0-8-0	खाली
29	ईमवेसात हैदर	95/31443	0-12-0	खाली
30	नुदरत प्रवीण	95/31443	1-0-0	नींव
31	फरजाना खानम	95/31443	1-0-0	खाली
32	तौरेज अहमद खान	95/31443	0-10-0	खाली
33	रईस अहमद पिता वसी अहमद	95/31443	0-10-0	निर्माणाधीन मकान
34	वसी अहमद	95/31443	0-12-0	नींव
35	जकीउल्ला पिता मोतीफल रहमान	95/31443	0-11-0	नींव
36	सावीर अनवर पिता अब्दुल मजीद आलम	95/31443	1-0-0	बाउण्डीवाल
37	रेश्मा प्रवीण	95/31443	1-2-0	बाउण्डीवाल
38	रेश्मा प्रवीण	95/31443	0-10-0	खाली
39	मो० आफताब आलम	95/31443	0-10-0	बाउण्डीवाल
40	बेबी तब्बसुम	95/31443	0-14-0	बाउण्डीवाल
41	साहीन खानम	95/31443	0-8-0	बाउण्डीवाल
42	फातीमा नसरीन	95/31443	1-0-0	नींव
43	सरवर मोईउद्दीन	95/31443	1-0-0	नींव
44	जाकरा खातुन	95/31443	0-10-0	खाली
45	मो० हिदायतुल्ला	95/31443	0-10-0	खाली
46	दर्रा हमीद	95/31443	0-10-0	खाली
47	मो० रिजवानुल हक	95/31443	0-8-0	खाली
48	राहत हुसैन खान	95/31443	0-10-0	बाउण्डीवाल
49	आकिब हुसैन	95/31443	0-10-0	बाउण्डीवाल
50	नसीर अहमद	95/31443	0-10-0	खाली
51	इशरत जवी	95/31443	0-10-0	खाली
52	रिजवाना बेगम	95/31443	0-10-0	बाउण्डीवाल
53	नेमतुल्ला मासुम	95/31443	0-8-0	निर्माणाधीन मकान
54	मनसुर आलम	95/31443	0-10-0	खाली
55	मो० शहनवाज	95/31443	0-10-0	खाली
55	फरजाना खातुन	95/31443	0-8-0	बाउण्डीवाल



महानगर काँग्रेस  
नगरपालिका

नया  
आखिरी

27-3-2025  
कमल अमीन  
95/31443

A

क्रमांक	दखलकार का नाम पिता/पति का नाम	सर्वे खेसरा नं० म्यूनिसिपल खेसरा नं०	रकबा फ०-घु०-घरकी	वर्तमान किरा
56	नजरुल खान	95/31443	0-12-0	बाउण्डीवाल
57	साजीद एकवाल	95/31443	1-2-0	बाउण्डीवाल
58	नजराना खातुन	95/31443	0-14-0	बाउण्डीवाल
59	रफत राणा	95/31443	0-12-0	बाउण्डीवाल
60	मो० अकरम खान वी इन्तेखाव खान	95/31443	0-10-0	खाली
61	मिर्जा तहसीन बेग	95/31443	0-10-0	खाली
62	अलाउल हक खान पिता मो० जियाउल हक खान	95/31443	0-12-0	बाउण्डीवाल
63	मो० उस्मान	95/31443	0-10-0	बाउण्डीवाल
64	अंगुरी खातुन	95/31443	1-0-0	खाली
65	बुलंद इकबाल	95/31443	0-10-0	खाली
66	अरसद गहीर	95/31443	1-0-0	बाउण्डीवाल
67	निजाम हैदर खान	95/31443	0-11-0	खाली
68	सजदा खान	95/31443	0-10-0	खाली
69	नसरा बानो	95/31443	0-12-0	खाली
70	फरजाना खातुन	95/31443	0-10-0	बाउण्डीवाल
71	जसीम अख्तर जैदी	95/31443	0-12-0	बाउण्डीवाल
72	जमील अहमद	95/31443	0-9-0	खाली
73	सबा प्रवीण	95/31443	0-9-0	बाउण्डीवाल
74	मो० गालीब पिता हाजी मो० खलील मरहूम	95/31443	1-0-0	बाउण्डीवाल
75	फरहत जहां खानम वी खालीद हुसैन खान	95/31443	0-14-0	बगीचा अन्दर बाउण्डीवाल
76	खालीद अनवर	95/31443	0-12-0	नींव
77	एखलाकुर रहमान पिता अताउर रहमान सा० देहे	95/31443	0-11-0	दो मंजिला निर्माणाधीन पक्का मकान
78	साकरा अलमुल खैर वी तनवीर आलम	95/31443	1-0-0	बाउण्डीवाल
79	खुरशीदा बेगम पति फैयाज अहमद सा०-देहे	95/31443	0-9-0	दो मंजिला निर्माणाधीन पक्का मकान
80	नुसरत जहां पति मो० रिजवान	95/31443	1-0-0	निर्माणाधीन मकान
81	मो० अली	95/31443	0-16-0	बाउण्डीवाल
82	निशाद जहां खानम	95/31443	0-0-50	बाउण्डीवाल



मो० अली  
खद

29-3-2015  
आविष

29-3-2015  
कॉन्सुल  
92/8

\*

क्रमांक	दखलकार का नाम पिता/पति का नाम	सर्वे खेसरा नं० म्युनिसिपल खेसरा नं०	रकबा क०-घु०-घरकी	वर्तमान किसिम
83	साजीया साहीन सा०-देहे	95/31443	0-6-0	दो मंजिला निर्माणाधीन पक्का मकान
84	हेना प्रवीण	95/31443	0-8-0	निर्माणाधीन मकान
85	जकी अहमद	95/31443	0-10-0	बाउण्ट्रीवाल
86	विशाद आफरीन पिता मो० हारुण	95/31443	0-10-0	खाली
87	मो० इमवेशात हारुण	95/31443	0-9-0	खाली
88	मो० सहनवाज रजा खान वो मो० फैज रजा खान पे० मो० इजहारुल हक खान वो मो० इजहारुल हक खान पे० मो० सकुर खान मरहूम	95/31443	0-10-0	बाउण्ट्रीवाल
89	रास्ता के उपयोग में भूमि	95/31443	6-16-25	रास्ता कच्चा
90	खाली भूमि	95/31443	8-0-0	पानी एवं जलकुम्भी लगा हुआ
	एक से चार पन्ना कर योग		3-17-13-0	

तीन बीघा सत्तरह कठ्ठा तेरह धुर

सुनील कुमार सिंह  
अंशुमती  
सदर-दस्तावेज

नया  
आखिरी

29-3-2025  
अंशुमती  
अहमदपुर



\*

मौजा- काजीपुरा  
थाना नं०- ४८४

अंचलिका सदरजीपुरा  
जिल्ला नादरखंसा ४८४

पैमाणा १६ मील  
जिला १-६-६-६-१-६०० ई०  
पैमाणा १६" = १ मील

सन - १८६६ - १९०० ई०

Mouja - Kazipur

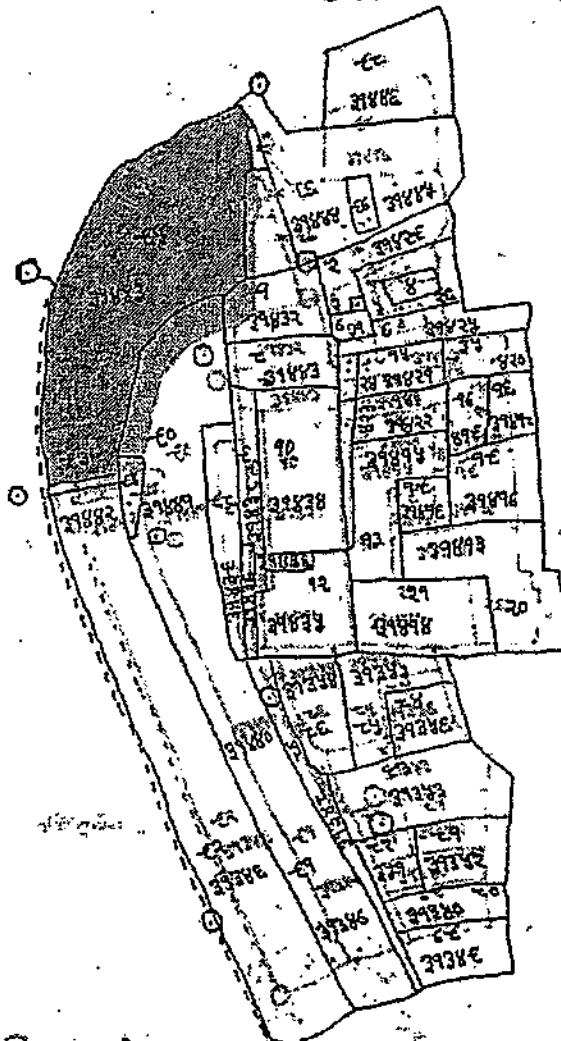
Thana No- 484

Circle - Sadar

District - Darbhanga

Scale- 16" = 1 mile

Year - 1899 - 1900



संकेत :-

संकेत - दखल वाली भूमि का रंग

1. दखल वाली भूमि का रंग

2. खाली पड़ी भूमि का रंग

Colour of Concerned Land

Colour of Vacant Land

मौजा नं० ४८४  
अंचलिका सदरजीपुरा  
जिला नादरखंसा

आदि

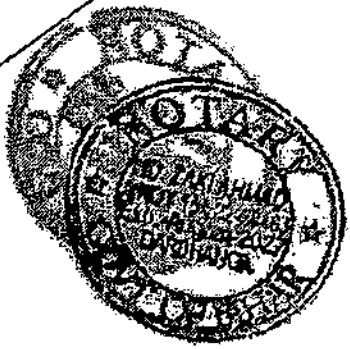
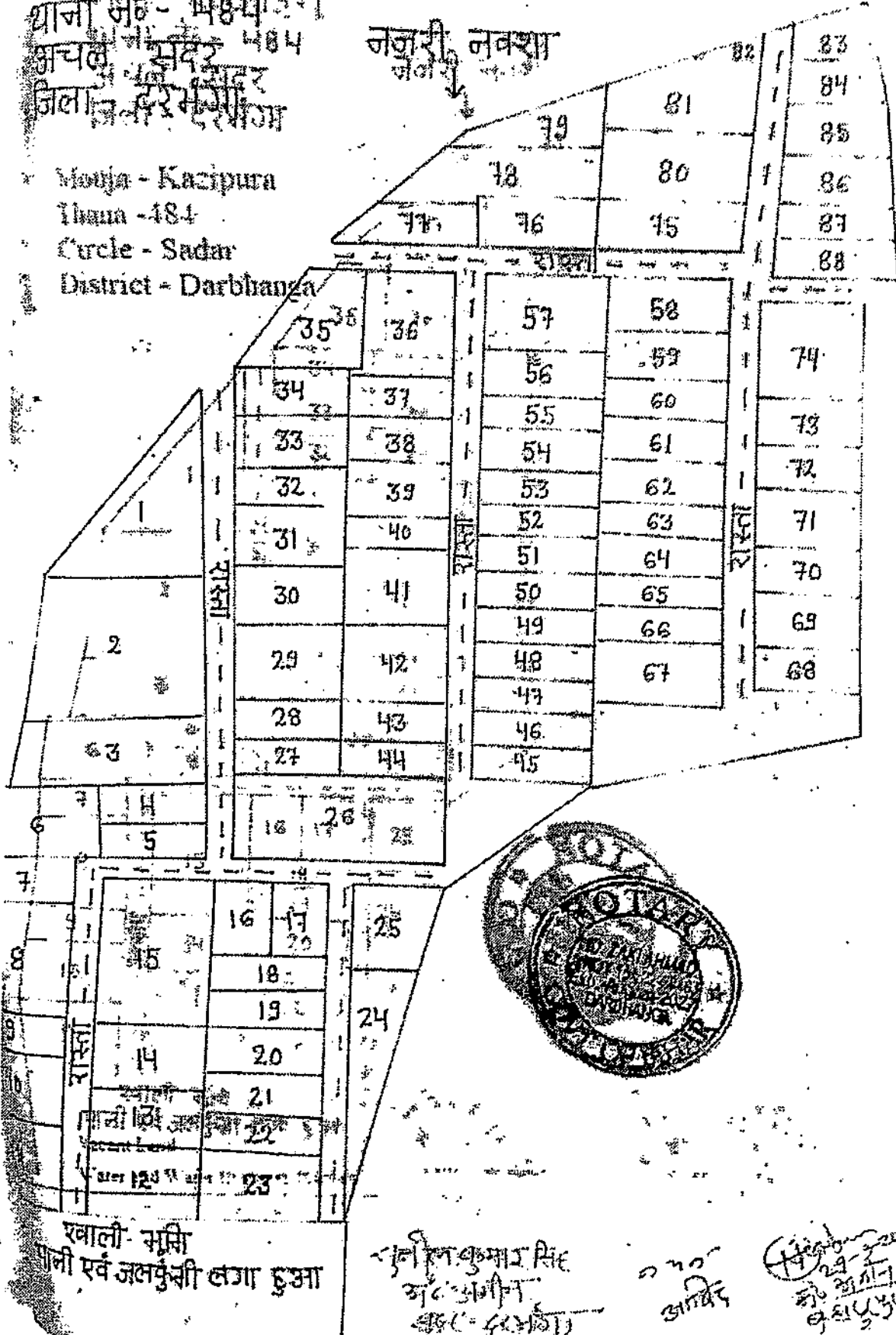
कंचन कामो  
कहाडुल

A

मौजा काजीपुरा  
 थाना जौन - मधुपुरा  
 मंचल सदर 484  
 जिला दरभंगा

जवारी नक्शा

Mouja - Kazipura  
 Thana - 484  
 Circle - Sadar  
 District - Darbhanga



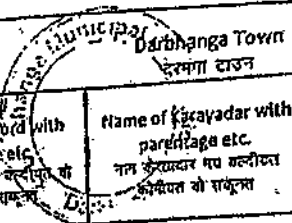
एवाली-मूसि  
 पानी सर्व जलकुंभी लगा हुआ

श्री लक्ष्मी कृष्ण सिंह  
 अलमगीन  
 (484/201)

22/10/2017  
 आदेश  
 (Signature)  
 29/10/17  
 (Signature)  
 29/10/17

A

Khasra for the खसरा खाते						Name Of Village गाँव का नाम - काशीपुर							
Name of Plot - नम्बर - खसरा	Name of Zamindar with parentage E.T.C. नाम जमींदार एवं वंशोपगत कोभीयत को सूचना	Name of Intermediate land lord with parentage etc. नाम दरमियाही इकादार वंशोपगत को कोभीयत को सूचना	Name of landlord with parentage etc. नाम मालिकदार एवं वंशोपगत को कोभीयत को सूचना	Name of Khasrayadar with parentage etc. नाम कसरादार एवं वंशोपगत को कोभीयत को सूचना	Name of occupant with parentage etc. नाम कसबिल हलत मालिकदार वंशोपगत कोभीयत को सूचना	Area in acres रकबा एकड़ों के हिसाब से		Area in Bigha रकबा बिघा के हिसाब से				Description of plot जमीन की विवरण	Remarks टिप्पणियाँ
						१०	२०	१०	२०	३०	४०		
1	2	3	4	5	6	7	8	9	10	11	12	13	
39882 Jx	महाराज रामसर श्रीधर महापुर मुं. खसरा नं-१		महमद यासीन कोभीयत वंशोपगत			2	2	3	96	73		प्लॉट मालिक कोभीयत	



पूरा से सत्यापित किया  
सही प्रमाणित गया।



Compare by  
Kosari  
29/03/25

29/03/25


Darbhanga Municipal Council  
Notified to be True  
Chief Surveyor

Copier  
Bhalu  
29/03/2015

भारत सरकार  
 Government of India

श्रीकाश कुमार  
 Kaushal Kumar  
 जन्म तिथि/DOB: 15/08/1985  
 पुरुष / MALE



7924 0255 9302

मेरा आधार, मेरी पहचान



Unique Identification Authority of India

पता:  
 सम्बन्ध: श्री जय प्रकाश, काशी स्थान,  
 चौक थाना, सम्पत्तचक, पटना,  
 बिहार - 800009

Address:  
 S/O. Sri Jai Prakash. kasi sthan  
 chowk thana. Sampatchak.  
 Patna.  
 Bihar - 800009

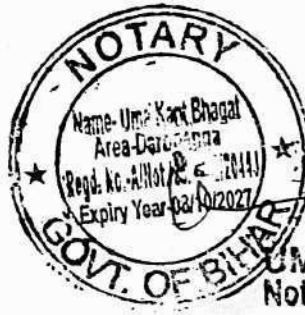
7924 0255 9302

1847

help@uidai.gov.in

www.uidai.gov.in

*Handwritten signature*  
 2/11/24



ATTESTED

*Handwritten signature of Uma Kant Bhagat*  
 UMA KANT. BHAGAT  
 Notary Public, Darbhanga

Item No.12

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.14/2025/EZ

Talab Bachao Abhiyan (TBA) &amp; Anr.

Applicants

Versus

Govt. of Bihar &amp; Ors.

Respondents

Date of hearing: 12.03.2026

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Kamlesh Kr. Mishra, Ms. Renu and Ms. Arthana Brahma,  
Advocates for the applicant (Physically in PB).

Respondents: Mr. Surendra Kumar, Advocate for respondents no.1 to 4 and 9  
to 13 (Physically in EZB).  
Mr. Ghanshyam Pandey, Advocate for respondent no.5 (through  
VC).  
Mr. D.N. Ray, Senior Advocate with Mr. Sourav Haldar, Advocate  
for respondent no.6 (through VC).  
Ms. Amrita Pandey, Advocate for respondents no.7 (through VC).  
Ms. Anamika Pandey, Advocate for respondent no.8 (through VC).

**ORDER**

1. Responses have not been filed by respondents no.1, 3, 4 and 9 to 13 so far.
2. Responses by abovesaid respondents may be filed within four weeks and no further adjournment will be granted for this purpose.
3. The report of the joint Committee has not been submitted despite giving of many opportunities.
4. In view of the facts and circumstances of the case, we consider personal appearance of the District Magistrate, Darbhanga, Bihar to be essential for explaining the reasons for non-compliance and also

assisting this Tribunal in ensuring just and proper compliance with orders passed by this Tribunal.

5. Accordingly, the District Magistrate, Darbhanga, Bihar is directed to appear before this Tribunal on the next date of hearing with relevant record physically or through VC.

6. Report of the Joint Committee may also be filed within four weeks.

7. List on 21.04.2026 for further hearing.

8. A copy of this order may be sent to the Chief Secretary, Government of Bihar and the District Magistrate, Darbhanga, Bihar by e-mail for requisite compliance.

Arun Kumar Tyagi, JM

Dr. A Senthil Vel, EM

March 12<sup>th</sup>, 2026  
Original Application No.14/2025/EZ  
SN

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**Subject: IA filed by DM Darbhanga in OA 14 of 2025 EZ Re: TBA & Anr Vs Govt. of Bihar & Ors.**

From: Surendra Kumar <surendra\_kr15@rediffmail.com> on Wed, 08 Apr 2026 15:13:25

To: "kamleshlegalaid " <kamlesh.legalaid@gmail.com>, "amritalegal " <amritalegal@gmail.com>, "legumjure " <legumjure@gmail.com>, "ghanshyamlegal " <ghanshyamlegal@gmail.com>

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**1 attachment(s)** - IA\_by\_DM\_Darbhangha\_in\_OA\_14\_of\_2025\_EZ.pdf (6.80MB)

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Respected All,

Please find attached the copy of the IA along with all its annexures in the above mentioned matter. kindly ignore the earlier IA as it was marked as defective as such this may be treated as the Final Copy.

This is for your kind information and record.

Thanks  
Regards  
Surendra Kumar  
Advocate

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